

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 189 OF 2019**

IN THE MATTER OF:

Sravan Kumar, Advocate

....

Applicant(s)

Versus

State of Telangana

....

Respondent(s)

**ACTION TAKEN REPORT ON BEHALF OF
TELANGANA STATE POLLUTION CONTROL BOARD**

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Place: Hyderabad

Date: 30-07-2019.

Action Taken Report of the Telangana State Pollution Control Board in compliance to the Orders of the Hon'ble NGT, New Delhi dated: 15.04.2019 in OA No. 189 of 2019 filed by Sravan Kumar , submitted to the Hon'ble NGT, New Delhi.

The Hon'ble NGT has initiated proceedings on the receipt of the complaint received by post from Sravan Kumar, Advocate by his letter, which has been treated as an application, that pollution is being caused by pharma companies at TSIIC, SEZ in Jadcherla of Mahaboob Nagar in Telangana.

The Tribunal has registered the same as Original Application No. 189 of 2019 and passed the following Order on 15.04.2019: -

"

ORDER

Allegation in this letter, which has been treated as an application, is that pollution is being caused by Pharma Companies at TSIIC, SEZ in Jadcharla of Mahabubnagar in Telangana.

The applicant has relied upon order dated 16.07.2018 passed by this Tribunal in OA No. 165/2018, Kosgi Venkataiah Vs Union of India directing the Telangana Pollution Control Board (TPCB) to conclude the proceedings pending before it.

Let TPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the TPCB by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

List for further consideration on 01.08.2019".

A case was filed in the Hon'ble NGT vide Case No.165 of 2018 by Kosgi Venkataiah, Mudireddypally (V), Rajpur (M), Mahabubnagar District against pollution caused by Pharma and Bulk Drug Industries (Formulations industries) established in vicinity of Polepalli village, MunlagaddaTanda,

Rayapalli Village, Mudireddypalli villages. The Hon'ble NGT disposed off the case by order dated 16.07.2018 stating that proceedings of the notice dated 16.12.2016 should be concluded within a period of 2 weeks.

In this regard, it is submitted that the Board has issued notices to the industries located in Polepally SEZ on 16.12.2016. Subsequently, the Board reviewed the status of following 11 No of industries located in SEZ, Polepally in the Task Force Committee meeting and issued directions vide order dated 06.01.2017 & 24.04.2017. The industries were directed not to discharge any effluents within / outside the premises and instead dispose to CETP. The Board is regularly monitoring the status of the industries for compliance of Board directions.

1. M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S-24-A at GIP, Jadcherla, Polepally (V), Balanagar (M), Mahaboobnagar District.
2. M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District.
3. M/s. Hetero Labs Ltd. Unit - I, Sy.No.440, 441, Polepally (V), Jadcherla (M), Mahaboobnagar District.
4. M/s. Hetero Labs Ltd. Unit - II, located at GIP-SEZ, Sy.No.410 & 411, Polepally (V), Jodcherla (M), Mahaboobnagar District.
5. M/s. Hetero Biopharma Limited, Sy. No. 458, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahaboobnagar District.
6. M/s. Mylan Laboratory, (Formerly GlochemIndustries Ltd.),Green Indl. Park, Sy.no.408 (P), 410(P), & 458 (P), Polepally Vill. Jadcherla Mdl. Mahaboobnagar District.
7. M/s. Autobindo Pharma Ltd. Unit - XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District.
8. M/s. Aurobindo Pharma Ltd, Unit-7, is located at Sy.n.411,425,434,435,438, Polepalli (V)., Jedcherla (M) Mahaboobnagar District.

9. M/s. APL Health Care Ltd., Sy.No.410/P, 411/P & 458/P, Plot No. S-1/B, APIIC, SEZ Polepally (V), Jadcherla (M), Mahaboobnagar District.

10.M/s. Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc., Polepally (V), Jadcherla (M), Mahaboobnagar District.

11.M/s. Evertogen Life Sciences Pvt. Ltd., (Formerly M/s. Optimus Generics Ltd.,) Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District.

The Board is regularly reviewing the status of the industries in the Board's TF committee comprising of external expert members from Indian Institute of Chemical Technology (IICT), National Institute of Pharmaceutical Education and Research (NIPER) and Representative of Industries Department. Based on the recommendations of the committee, directions including closure orders are being issued to the industries.

The Board again reviewed the status of the 11 industries in the TF committee held on 21.07.2017 and issued closure orders to 02 industries at SI No. 1 & 2 vide order dated 22.07.2017 and issued directions to 09 industries at SI No. 3 to 11 vide order dated 08.08.2017. The industries were directed to comply with the Board directions and conditions.

Subsequently, based on the corrective measures taken up by the 2 no of closed industries (SI No. 1 & 2), the Board revoked the closure orders vide order dated 22.08.2017 with certain directions.

Again, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT vide order dated 15.04.2019 directed to take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months.

The Board has reviewed the status of 12 industries, including M/s. Suvarna Apparel & Fashion Exports Limited, located at Sy. No. 103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahaboobnagar District, (the same does not fall in the Polepally SEZ) in the Task Force committee meeting held on 22.07.2019. As per the recommendations of the committee, the Board vide order dated 27.07.2019 issued closure orders to 03 industries and issued directions to 09 industries.

I. The following industries were issued closure orders for discharging the effluent outside the premises and non compliances of the Board directions: (ANNEXURE - I)

1. M/s. Suvarna Apparel & Fashion Exports Limited, Sy. No. 103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahaboobnagar District.
2. M/s. Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc., Polepally (V), Jadcherla (M), Mahaboobnagar District.
3. M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S-24-A at GIP, Jadcherla, Polepally (V), Balanagar (M), Mahaboobnagar District.

II. The following industries were issued directions to send all the pre-treated effluents along with Domestic effluents to M/s. PETL, Patancheru for further treatment & disposal after meeting the CETP inlet standards and to comply with the Board directions : (ANNEXURE - II)

1. M/s. Evertogen Life Sciences Pvt. Ltd., (Formerly M/s. Optimus Generics Ltd.,) Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District.
2. M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District.
3. M/s. Hetero Labs Ltd. Unit - I, Sy.No.440, 441, Polepally (V), Jadcherla (M), Mahaboobnagar District.
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6. M/s. Mylan Laboratory, (Formerly GlochemIndustries Ltd.),Green Indl. Park, Sy.no.408 (P), 410(P), & 458 (P), Polerpally Vill. Jadcherla Mdl. Mahaboobnagar District.

7. M/s. Aurobindo Pharma Ltd. Unit – XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District.
8. M/s. Aurobindo Pharma Ltd, Unit-7, is located at Sy.n.411,425,434,435,438, Polepalli (V)., Jedcherla (M) Mahaboobnagar District.
9. M/s. APL Health Care Ltd., Sy.No.410/P, 411/P & 458/P, Plot No. S-1/B, APIIC, SEZ Polepally (V), Jedcherla (M), Mahaboobnagar District.

The Board is regularly monitoring the functioning of industries located in SEZ, Polepally, TSIIC - Jadcherla from time-to-time. As and when, the industries are found not complying with the Board directions / conditions, action will be initiated against the industries.



MEMBER SECRETARY

MEMBER SECRETARY
T.S. Pollution Control Board
Paryavaran Bhavan, A-3, I.E.,
Sanathnagar, Hyderabad-18.



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ANNEXURE-I

6

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1050

Date:27.07.2019

Sub : M/s Suvarna Apparel & Fashion Exports Limited, Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar(M), Mahabubnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Non compliance of the Board directions and illegal discharge of effluents outside the premises - **Closure Orders - Issued - Reg.**

Ref : 1. Order No. MHB-Polepally/TSPCB/U-I/TF/2017 dated 31.08.2017.
2. Order No. MHB-Polepally/TSPCB/U-I/TF/2018 dated 01.04.2019.
3. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
4. Inspection of your industry by the Board officials on 27.05.2018 & 28.05.2019.
5. Hearing held on 22.07.2019 at Board office.

- WHEREAS, you are operating the industry located at Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar(M), Mahabubnagar District and engaged in manufacturing of Grey Yarn Knitting and Knitted Fabrics Processing.
- WHEREAS, the Board issued CFO to your industry vide order dated 20.02.2016 which is valid upto 28.02.2021.
- WHEREAS, the Board issued Closure Order to your industry on 31.08.2017 for non-compliances of the Board conditions / directions such as discharge of untreated effluents along the boundary and causing pollution of ground water etc. Subsequently, the Board issued extension of temporary revocation of closure orders on 01.04.2019 for a period upto 31.07.2019.
- WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :

"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"

- The Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
- WHEREAS, the team inspected your industry on 28.05.2019 and observed the following

1.	Name and Address of the Industry :	M/s. Suvarna Apparel & Fashion Exports Ltd., Sy.No.103 - 109, 148 - 152, Rangareddyguda (V), Balanagar (M), Mahaboobnagar District.
	E-mail	suvarnaapparel@gmail.com
	Mobile	9133129988
	Telephone	--
2	Date of Inspection	27.05.2019 & 28.05.2019
3	Name and Designation of the person contacted	Sri. M. Gopi, AGM
4	Line of Activity & Category	Grey Yarn Knitting and Knitted Fabrics Processing & Red Hazardous Category
5	Status of operation (operational/ non-operational/ closed/ any other-if non-operational-reason and period of non-operation	Operational.
6	Date of Commissioning	05/03/1997
	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The industry's obtained the CFO of the Board vide order dt.28.02.2016 for the manufacturing of the Grey Yarn Knitting and Knitted Fabrics Processing

			125 Tons/month with a the validity upto 28.02.2021.
7	Name of the product(s) and by-products manufactured with quantity (per day or month or annum)		Grey Yarn Knitting and Knitted Fabrics Processing – 125 Tons/month
8	Water Consumption		
Sl No	Purpose		Quantity
	Process & Washing		266.0 KLD
	Boiler feed & Cooling make up		8.0 KLD
	Domestic		2.5 KLD
9	Water generation		
S.No.	Outlet Description	Max Daily Discharge	Point of Disposal
	Process & Washings (Scouring , Bleaching, Washing) and Boiler blow down effluents	230.0 KLD	Shall be treated in the ETP and the treated effluent shall be further treated in the 3 stage RO Plant. The RO Permeate shall be reused back into the process and RO Rejects along with dyeing effluents shall be disposed by Multiple Effect Evaporator (MEE).
	Dyeing effluents	30.0 KLD	Shall be disposed by Multiple Effect Evaporator (MEE) followed by pusher centrifuge. The Condensate from the MEE shall be reused and salts shall be sent to TSDF, Dundigal.
	Domestic	0.5 KLD	Septic tank followed by soak pit
10	Details of the Effluent Treatment systems and disposal		Effluent from process → Effluent Collection tank → Reactor tank → Primary Aeration tank → Secondary Aeration tank → Tube settler → Sand filter → Carbon filter → Ultra Filtration → Micron Filter → RO Feed → RO rejects → MEE → MEE salt to TSDF. R. O. Permeate → Reuse back to process. As per consent order, after pretreatment, treated effluents shall be further treated in the 3 stage RO Plant. The RO Permeate shall be reused back into the process and RO Rejects along with dyeing effluents shall be disposed by Multiple Effect Evaporator (MEE). During inspection, the MEE – 4 KL/hr capacity was not in operation, the team has directed the industry to operate MEE for verification of operational condition of MEE. It was observed that, the MEE was not in working condition as it was unable to pump the water into the Columns. The representative informed that, one of the electric plug connection was tripped and informed that they will rectify. Thus, the industry is not achieving Zero Liquid Discharge (ZLD) system of the effluents.
11	Details of sources of Air pollution and Control equipment and systems.		The industry is using the 6 TPH husk fired boiler and Thermic fluid heater – 1.5 Lakh k.cal/hour with dust collector followed by water trough as air pollution control equipment.
12	Details of solid and hazardous waste generation, storage and disposal.		<ol style="list-style-type: none"> Used oils (150 LPA) - Shall be sent to authorized waste oil Re-Processors / Re- Cycling units. ETP Sludge (2.0 TPM) - Shall be sent to M/s. HWM Project (TSDF), Dundigal, Rangareddy District ETP Sludge (2.0 TPM) – presently not generated

1. The condition wise compliance report of Schedule - B dt: 20.02.2016 are as follows:

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S. No	Condition Issued	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1"> <thead> <tr> <th>Sl No</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washing</td> <td>266.0 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler feed & Cooling make up</td> <td>8.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>2.5 KLD</td> </tr> <tr> <td colspan="2">TOTAL</td> <td>276.5 KLD</td> </tr> </tbody> </table>	Sl No	Purpose	Quantity	1.	Process & Washing	266.0 KLD	2.	Boiler feed & Cooling make up	8.0 KLD	3.	Domestic	2.5 KLD	TOTAL		276.5 KLD	--
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1.	Process & Washing	266.0 KLD															
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3.	Domestic	2.5 KLD															
TOTAL		276.5 KLD															
2.	The industry shall file the Water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	--															
3.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards (mg/Nm³)</th> </tr> </thead> <tbody> <tr> <td>1 to 5</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards (mg/Nm ³)	1 to 5	SPM	115	The team has conducted stack monitoring to the Husk fired boiler of capacity 6TPH. The industry has provided bag filter, dust collector and water trough as APCE. As per report, the SPM value - 570 mg/Nm³ is exceeding the standards of the Board i.e., 115 mg/Nm ³									
Chimney No.	Parameter	Emission Standards (mg/Nm ³)															
1 to 5	SPM	115															
4.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	--															
6.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in µg/m³</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM₁₀)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM_{2.5})</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO₂</td> <td>80</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in µg/m ³	1	Particulate Matter(PM ₁₀)	100	2	Particulate Matter (PM _{2.5})	60	3	SO ₂	80	4	NOx	80	--
S. No.	Parameters	Standards in µg/m ³															
1	Particulate Matter(PM ₁₀)	100															
2	Particulate Matter (PM _{2.5})	60															
3	SO ₂	80															
4	NOx	80															
7.	The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.	--															
8.	<p>The industry shall segregate the effluent streams as follows:</p> <p>a) Scouring, Bleaching, Washing & Blow down b) Dyeing</p>	The industry is not segregating the high TDS & low TDS effluents.															
9.	The industry shall regularly operate Effluent Treatment Plant (ETP) & RO system for the treatment of scouring, bleaching, washing & blow down effluents (230 KLD). After treatment in ETP, the treated effluents shall be	The industry is mixing the high TDS & low TDS effluents and treating the effluents in ETP followed															

	further treated in the 3 stage RO system. The RO permeate shall be reused back into the process and the RO rejects shall be disposed by Multiple Effect Evaporator (MEE). The industry shall achieve the Zero Liquid Discharge (ZLD) of the effluents.	by 3 stage RO. The RO permeate is reused back in the process and the industry is storing huge quantity of RO rejects in the collection tank and not treating them in MEE system.
10.	The industry shall regularly operate the Forced Evaporation System viz., Multiple Effect Evaporator (MEE) followed by pusher centrifuge to evaporate the R.O. Rejects and dyeing effluents. The Condensate from the MEE shall be reused and salts shall be sent to TSDF, Dundigal.	Not Complied
11.	The industry shall not discharge treated or untreated effluents in its premises or outside under any circumstances.	Not Complied
12.	The industry shall provide digital flow meters with totalizer facility at raw water intake points and different usage points i.e., cooling / boiler feed, process, domestic purpose etc as per provisions of the Water Cess Act, 1977 to assess the consumption of water for various application.	--
13.	The industry shall provide digital flow meters with totalizer facility for the existing ETP to measure quantity of effluent routed through the ETP, RO System, MEE and quantity of rejects, permeate and condensate generated and quantity of permeate and condensate recycled.	--
14.	The industry shall provide individual hour and energy meters for blowers of Aeration system, each stage of RO System and MEE in addition to combined energy meter for ETP.	--
15.	The industry shall use rice husk as a fuel for the fluid pack boiler instead of coal as permitted in the consent order dated: 08.10.2010.	Complied
16.	The industry shall construct closed shed/ silo for storage of ash and avoid open storage of ash under any circumstances.	Not Complied
17.	The industry route raw water Softener Plant regenerations, boiler blow downs, and sanitary effluents through the conventional treatment system and avoid direct discharge.	--
18.	The industry shall store the solid waste and ETP Sludge and Evaporation Salts generated, in a closed room and the same shall be lifted to TSDF, Dundigal regularly. The industry shall submit monthly reports to Regional Office, Hyderabad.	--
19.	The industry shall upgrade the air pollution control equipment by providing bag filters to the existing 6 TPH boiler to control flue gas emissions and also shall provide online continuous stack monitoring system.	Not Complied
20.	The industry shall maintain a log register to record the energy meter readings pertaining to the operation of the individual ETP units, RO system, forced evaporation system and the Air Pollution Control Equipment. The same shall be furnished to the RO, Hyderabad on monthly basis.	--
21.	The industry shall comply with the directions issued by the Board vide order dated 17.04.2012 scrupulously and shall submit the compliance report on the directions to the Regional Office, Hyderabad on monthly basis.	--
22.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	--

23	The industry shall maintain good housekeeping in the factory premises.	Satisfactory
24	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of effluents generated, treated & reused & RO rejects treated in MEE c) Log Books for pollution control systems. d) Daily solid waste generated and details of the disposal.	--
25	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
26	The industry shall take necessary measures to control fugitive emissions.	--
27	The industry shall take all precautionary and safety measures during process operations.	--
28	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
29	The industry shall construct separate rain water drains.	--
30	The industry shall comply with all the directions issued by the Board from time to time.	--
31	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
32	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
33	The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	--

The Board Office has issued directions to the industry vide order dated 01.04.2019. The Compliance on directions are as follows:

S. No.	Directions Issued	Compliance Status
1.	The industry shall comply with all CFO conditions issued by the Board and shall not exceed the consented capacity.	--
2.	The industry shall operate all the APCEs and ensure that there is no air pollution being generated due to the plant operations.	During inspection by the team, the industry has provided bag filter as APCE to the 6 TPH boiler, which is not adequate and has to be upgraded.
3.	The industry shall provide / maintain online continuous stack monitoring system as per CFO condition.	Not Complied
4.	The industry shall dispose the ETP sludge & MEE salts to M/s. HWMP (TSDF) regularly with proper manifest system.	During inspection, ETP sludge of about 6 Tons and MEE salts of about 500 kgs were stored in the premises.
5.	The industry shall not use any hosepipes for transfer of effluents within the premises and the industry shall not discharge any effluents outside the factory premises.	--
6.	The industry shall ensure that there are no spillages / leakages from the effluent collections tanks.	--
7.	The industry shall maintain separate rain water drains within the premises.	--

8.	The industry shall submit a fresh BG of Rs. 1 lakh with a validity period of one year within a week and shall regularly revalidate the BG till further orders from the Board.	--
9.	The industry shall develop adequate greenbelt and improve housekeeping within the factory premises.	The industry shall improve house keeping within the factory premises.

Observations & Findings :

1. During inspection by the team on 27.05.2019, the team has also visited the complainant's Mango garden and met Sri. Satyanarayana, Supervisor of the Mango garden and collected bore samples from the Mango garden. He informed that the mango garden belongs to Sri. Rajender Reddy which is adjacent to the industry towards southern side of M/s. Suvarna Apparel, Mahaboobnagar District. The supervisor alleged that the yield of mango garden was reduced considerably due to discharge of effluents from the industry thereby contaminating the ground water.
2. The Board Officials have collected Bore samples (**5565**) from Mango garden on southern side of M/s. Suvarna Apparel, Mahaboobnagar District. The analysis values of the borewell water are as follows:

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		5565	5566	5567	
pH	-	6.94	6.86	7.09	6.5-8.5
Electrical conductivity	µS/cm	7700	7360	3520	-
Total Suspended Solids	mg/L	< 5	< 5	< 5	-
Total Dissolved Solids	mg/L	4426	4240	2068	300* (2000**)
Chlorides as Cl ⁻	mg/L	2145	2106	917	250* (1000**)
Sulphates as SO ₄ ²⁻	mg/L	187	152	48	200* (400**)
Total Alkalinity as CaCO ₃	mg/L	396	424	328	200* (600**)
Total Hardness as CaCO ₃	mg/L	3030	3140	1550	200* (600**)
Calcium as Ca ⁺²	mg/L	792	812	276	75* (200**)
Magnesium as Mg ⁺²	mg/L	255	270	209	30* (100**)
Nitrates	mg/L	39	20	22	45
Fluoride	mg/L	0.34	0.37	0.16	1.0* (1.5**)
Phosphates	mg/L	0.02	0.03	0.03	-
Sodium as Na	mg/L	407	246	114	-
Potassium as K	mg/L	2.23	2.42	1.20	-
% Sodium	%	23	14	14	-
SAR	-	3.2	1.9	1.3	-
Boron	mg/L	BDL	BDL	BDL	-
Chemical Oxygen Demand	mg/L	14	20	17	-

Note: Results related to sample as received.
 * Acceptable limit.
 ** Permissible limit in the absence of alternate source.
 BDL: Below Detectable limit

The above analysis report reveals that the parameters like Total Dissolved Solids, Chlorides, Total Alkalinity, Total hardness, Calcium as Ca⁺², Magnesium as Mg⁺² & COD are exceeding the permissible limits of the drinking water standards which indicate contamination as per monitoring done in respect of borewell sample collected from Mango garden of Sri. Rajender Reddy adjacent to the industry ie., about 20 mts distance on southern side of M/s. Suvarna Apparel, Mahaboobnagar District.

3. During the visit by the team, it was observed that the industry is not segregating the high TDS & low TDS effluents as per the CFO order dated: 20.02.2016.
4. The industry has not submitted production details, water consumption details and waste water generation details.
5. The industry is mixing the dye-bath effluents ie., high TDS & low TDS effluents and treating the effluents in ETP followed by 3 stage RO. The RO permeate is reused back in the process and the industry is storing huge quantity of RO rejects in the collection tank and not treating them in MEE system.

6. During the inspection, ETP sludge of about 6 Tons and MEE salts of about 500 kgs were stored in the premises.
7. During the visit, the MEE system was in dilapidated condition and not in working condition, which indicates that the industry is discharging the HTDS effluents without any proper treatment.
8. Overflow of plant effluents leading on land discharge were observed near the production block.
9. The industry has provided bag filter as APCE to the 6 TPH boiler, which is not adequate and has to be upgraded.
10. During the visit, the team has conducted stack monitoring to the Husk fired boiler of capacity 6TPH. The industry has provided bag filter, dust collector and water trough as APCE. As per report, the SPM value – 570 mg/Nm³ is exceeding the standards of the Board i.e., 115 mg/Nm³
11. Huge quantities of boiler ash was stored openly near the boiler area.
12. During inspection, leakages of hazardous waste in HDPE drum was observed near the ETP area. The officials have collected the samples and the analysis values were as below:

Parameters	Unit	Solid waste collected near ETP (Chemical drum leakage)	Standards CRIT and TCLP HWM Rules, 2016
pH at 25°C	--	6.51	5.5-9.0
Colour	--	Brown	
Electrical Conductivity	µS/cm	959	--
Flash Point	°C	No flash , 60 °C	T-flash below 60 °C (Hazardous)
State	--	Semi Solid	--

13. During the visit, the team has collected the water samples at the following points and the Analysis results are as follows:

Parameters	Unit	Overflow of plant effluents leading on land discharge of the industry
pH at 25°C	-	7.59
Total Suspended Solids	mg/L	29
Total Dissolved Solids	mg/L	554
Chemical Oxygen Demand	mg/L	176
BOD 3 at 27°C	mg/L	23
Oil and Grease	mg/L	BDL

Parameters	Unit	RO – I rejects	RO rejects	Standards
pH at 25°C	-	7.53	7.48	5.5 – 9.0
Total Suspended Solids	mg/L	349	284	100
Total Dissolved Solids	mg/L	22876	34000	--
Chemical Oxygen Demand	mg/L	1920	2613	250
Oil and Grease	mg/L	1.8	1.9	10

Recommendations:

- The industry shall segregate the high TDS & low TDS effluents as per the CFO order dated : 20.02.2016.
- The industry may be directed to lift the total high TDS & low TDS effluents generated after pre-treating the effluents in ETP followed by 3 stage RO to CETP, PETL.
- The industry shall construct closed shed/ silo for storage of boiler ash and avoid open storage of ash..

- The industry shall upgrade the ETP in all respects and shall operate continuously.
 - The industry shall operate only after upgrading the MEE system with crystallizer which is presently in dilapidated condition, so as to prevent discharging the HTDS effluents without any proper treatment.
 - The industry shall upgrade the bag filters as APCE to the 6 TPH boiler.
 - The industry shall lift the ETP sludge and MEE salts which were stored in the premises.
 - The industry shall improve housekeeping near the boiler area.
 - The industry shall arrest the overflow of plant effluents leading on land discharge were observed near the production block.
 - The industry shall improve housekeeping within the factory premises.
7. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is complying with the Board directions, upgraded the ETP, APCEs & Boiler and are not discharging any waste water.

The committee noted that the industry is not segregating the high TDS & low TDS effluents, Not constructed closed shed for husk ash, not upgraded the ETP, MEE system is in dilapidated condition, not disposing the ETP sludge and MEE salts, not arrested the overflow of the plant effluents and discharging the same in the unit premises. The analysis results of the stack monitoring indicates SPM – 570 mg/Nm³ which is exceeding the Board standard.

The committee recommended to address a letter to the District collector, Mahabubnagar District to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- a. Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- b. Ground water pollution in the surrounding villages
- c. Soil & Crop damages
- d. Compensation to the affected farmers / surrounding villagers.

After detailed discussions the committee recommended to issue closure orders to the industry for the following reasons:

- i. The industry is not segregating the high TDS & low TDS effluents as per the CFO order.
- ii. The industry is not lifting the total high TDS & low TDS effluents generated after pre-treating the effluents in ETP
- iii. The industry has not constructed closed shed/ silo for storage of boiler ash and storing ash openly.
- iv. The industry has not upgraded the ETP and not lifted the ETP sludge & MEE salts stored in the premises.
- v. MEE system was in dilapidated / not in working condition indicating that the industry is discharging HTDS effluents without proper treatment.
- vi. The industry is not arresting the overflow of plant effluents and discharging the same on land near the production block.
- vii. The industry is not operating the Forced Evaporation System regularly viz., Multiple Effect Evaporator (MEE) followed by pusher centrifuge to evaporate the R.O. Rejects and dyeing effluents.
- viii. The industry has not upgraded the air pollution control equipment (APCE) attached to 6 TPH Boiler.
- ix. As per the stack monitoring report carried out at Husk fired boiler of capacity - 6TPH, the SPM value – 570 mg/Nm³ against the standards (115 mg/Nm³)
- x. The Board Officials have collected Bore well samples from Mango garden of Sri Rajender Reddy, adjacent to the industry i.e., about 20 mtrs distance on Southern side of the industry. The analysis results indicate that the parameters i.e., TDS, Chlorides, Total Alkalinity, Total hardness, Calcium as Ca⁺², Magnesium as Mg⁺² & COD are exceeding the permissible limits of the drinking water standards.
- xi. Housekeeping within the premises is poor.

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8. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are not complying with the Board directions & consent conditions and discharging the effluents into the nala and causing air & water pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to your industry** in the interest of protecting public health and environment.
9. You are directed to take note that if you continue to operate your industry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
10. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

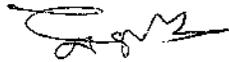
Sd/-
MEMBER SECRETARY

To
M/s Suvarna Apparel & Fashion Exports Limited,
Sy.Nos.103 to 109 & 148 to 152,
Rangareddyguda (V), Balanagar(M),
Mahabubnagar District - 509 202

Copy to :

1. The District Collector, Mahabubnagar District for kind information.
2. The Superintending Engineer (Operations), T.S. Southern Power Distribution Company Ltd., Mettugadda, Mahaboobnagar
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-Hyderabad for information and necessary action. The EE is directed to ensure that the power supply is disconnected. The RO shall record the meter readings at the time of disconnection and also meter readings of DG Sets.
5. Concerned file.

//T.C.F.B.O//



Senior Environmental Engineer
(Unit -I)

1
10



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

15

BY REGD. POST WITH ACK. DUE

GEN-35/Polepally/TSPCB/U-I/TF/2019- 1051

Date:27.07.2019

Sub : M/s Suvarna Apparel & Fashion Exports Limited, Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar(M), Mahabubnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Closure Orders issued - **Disconnection of power supply - Orders - Issued - Reg.**

Ref : Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019 dated 27.07.2019.

Under the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 the Southern Power distribution Company of T.S.Ltd. is hereby directed to disconnect the power supply to M/s Suvarna Apparel & Fashion Exports Limited, Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar(M), Mahabubnagar District.

The T.S Pollution Control Board has issued Closure Orders to M/s Suvarna Apparel & Fashion Exports Limited, Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar(M), Mahabubnagar District in view of the pollution being caused by the industry under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the closure order is herewith enclosed.

You are requested to carryout the orders of the Board and report compliance within 48 hours.

**Sd/-
MEMBER SECRETARY**

**To
The Superintending Engineer (Operations),
T.S. Southern Power Distribution Company Ltd.,
Mettugadda, Mahaboobnagar**

Copy to :

1. The District Collector, Mahabubnagar District for favour of information.
2. The JCEE, ZO-Hyderabad for information and necessary action.
3. The EE, RO.Hyderabad for information and he is directed to ensure that power supply is disconnected to the above industry and report compliance.
4. Concerned File.

//T.C.F.B.O//

**Senior Environmental Engineer
(Unit -I)**



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

16

BY REGD. POST WITH ACK. DUE

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1052

Date: 27.07.2019

Sub : M/s Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.S-3, S-4 & S-5A, Sy. No: 411, 425 etc., TSIIC, SEZ, Green Industrial Park, Polepally(V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Non compliance of the Board directions and illegal discharge of effluents into adjacent Nala outside the premises - **Closure Orders - Issued - Reg.**

DESPATCHED
ON: 30.7.2019

- Ref :
1. Order No. 15-MHB/TSPCB/ZO-HYD/2018-223 dated 03.05.2018.
 2. CFO order No. 180821139762 dated 07.08.2015.
 3. Order No. MHB-Polepally/TSPCB/U-I/TF/2018-2291 dated 19.10.2018.
 4. Inspection of your industry by the Board officials on 27.05.2019.
 5. Hearing held on 22.07.2019 at Board office.

1. WHEREAS, you are operating the industry located at Plot No.S-3, S-4 & S-5A, Sy. No: 411, 425 etc., TSIIC, SEZ, Green Industrial Park, Polepally(V), Jadcherla (M), Mahaboobnagar District.
2. WHEREAS, the Board issued Closure orders to your industry on 03.05.2018 based on the complaints filed by the surrounding villagers and adverse news item appeared in "Eenadu" daily newspaper on 16.07.2017 regarding pollution in the surrounding areas of Gundlagadda Thanda, Polepally (V), due to pharma units at SEZ, Polepally.
3. WHEREAS, the Board issued CFO vide order dt: 07.08.2015 with validity upto 30.09.2018 for the following products. i. e., Cyclophosphamide for Injection - 1g/2g, Cyclophosphamide for Injection - 500 mg, Docetaxel of Injection - 20 mg, Docetaxel Injection Concentrate - 80 mg, Gemcitabine HCL for Injection - 1g / 2g, Gemcitabine for Injection - 200 mg, Oxaliplatin for Injection - 50 mg / 100 mg / 200 mg, Paclitaxel for Injection - 10 mg / 30 mg / 100 mg, Paclitaxel for Injection - 150 mg / 300 mg & Paclitaxel Protein Bound - 100 mg - 16,80,000 vials / annum.
4. WHEREAS, the industry has obtained CFO-Expansion vide order dated 03.07.2018 with a validity period upto 31.05.2028 for various injectable formulation - 10,00,000 Vials/annum with condition that, the industry shall pay the consent fees annually from the financial year 2019-2020 till validity of the Consent Order.
5. WHEREAS, the Board issued extension of Temporary Revocation of Closure Order vide order dated 19.10.2018 which was expired on 31.05.2019 with certain conditions.
6. WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :

"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"

7. The Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
8. WHEREAS, the team inspected your industry on 27.05.2019 and observed the following

1.	Name and Address of the Industry :	M/s. Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.S-3, S-4 & A-5A, Sy.No.411, 425 etc., Polepally (V), Jadcherla (M), Mahaboobnagar District.
	E-mail	srikanth.reddy@amnealindia.com
	Mobile	7997991957
	Telephone	--
2	Date of Inspection	27.05.2019

3	Name and Designation of the person contacted	N.Srikanth Reddy, Asst. Manager-EHS
4	Line of Activity & Category	R & D activities on Pharmaceutical formulations & Orange Category
5	Status of operation (operational/ non-operational/ closed/ any other-if non-operational-reason and period of non-operation)	Operational.
6	Date of Commissioning	July, 2017
7	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The industry has obtained CFO vide order dated : 20.11.2018 with a validity period upto 31.05.2019. Subsequently obtained CFO for expansion vide order dated : 03.07.2018 with a validity period upto 31.05.2028. Now the industry has applied combined CFO for existing & expansion quantities and is under process at ZOH.

8 Name of the Product(s) manufactured				
Sl. No.	Product	Quantity Existing	Proposed Quantity (Expansion)	Quantity (After expansion)
➤	Cyclophosphamide for Injection - 1g/2g	16,80,000 vials per annum	--	16,80,000 vials per annum
➤	Cyclophosphamide for Injection - 500 mg			
➤	Docetaxel of Injection - 20mg.			
➤	Docetaxel Injection Concentrate - 80 mg.			
➤	Gemcitabine HCL for Injection - 1g / 2g			
➤	Gemcitabine for Injection - 200 mg.			
➤	Oxaliplatin for Injection - 50 mg / 100 mg / 200 mg			
➤	Paclitaxel for Injection - 10 mg / 30 mg / 100 mg			
➤	Paclitaxel for Injection - 150 mg / 300 mg			
➤	Paclitaxel Protein Bound - 100 mg			
➤	Clofarabine injection - 20mg/20mL (1mg/mL)	--	10,00,000 vials per Annum	10,00,000 vials per Annum
➤	Doxorubicin Hydrochloride for Injection -USP 20 mg/vial			
➤	Doxorubicin Hydrochloride for Injection - USP 10 mg/vial			
➤	Doxorubicin Hydrochloride for Injection - USP 50 mg/vial			
➤	Busulfan Injection - 60 mg/10mL(6mg/mL)			
➤	Docetaxel Injection - USP 160 mg/8mL (20mg/mL)			
➤	Docetaxel Injection - USP 80 mg/4mL (20mg/mL)			
➤	Bendamustine Hydrochloride for Injection - 25 mg/vial			

➤	Bendamustine Hydrochloride for Injection - 100 mg/vial			
➤	Bortezomib for injection - 3.5 mg/vial			
➤	Pemetrexed for Injection - 500 mg/vial			
➤	Azacitidine for Injection - 100 mg/vial			
➤	Pemetrexed for injection - 100 mg/vial			
➤	Cyclophosphamide for Injection - USP 2g / vial			
➤	Bendamustine hydrochloride injection - 50mg/ 0.5 mL			
➤	Bendamustine hydrochloride injection - 100 mg/ 1 mL			
➤	Bendamustine hydrochloride injection - 200 mg/ 2 mL			
➤	Arsenic trioxide injection - 1mg/ mL (10 mL)			
➤	Methotrexate 50 mg/mL solution for Injection (0.2mL Fill)			
➤	Methotrexate 50 mg/mL solution for Injection (0.3mL Fill)			
➤	Methotrexate 50 mg/mL solution for Injection (0.4mL Fill)			
➤	Methotrexate 50 mg/mL solution for Injection (0.5mL Fill)			
➤	Thiotepa for Injection USP - 15 mg/vial			
➤	Carmustine for Injection - USP 100 mg/vial			
➤	Melphalan Hydrochloride for Injection - 50 mg/Vial			
➤	Dehydrated Alcohol Injection - USP (3 mL) (Sterile Diluent for Carmustine for Injection)			
➤	Sterile Diluent for Melphalan Hydrochloride for Injection (10mL)			
➤	Naproxen Sodium Injection (Placebo) PFS			
➤	Naproxen Sodium Injection (Placebo) Powder			
➤	Placebo for Bortezomib for injection 3.5mg/vial (Placebo)			

Water Consumption

S.No.	Purpose	Existing	Expansion	Total after expansion.
	Process and Washings	21.0	5.0	26.0
	Cooling	12.7	6.3	19.0
	Boiler Feed	27.3	5.7	33.0
	Domestic	15.0	3.0	18.0
	Regeneration (Process and Utility)	16.0	6.0	22.0
	Gardening	25.0	-	25.0
	Canteen Use	5.0	4.0	9.0
	Total	122 KLD	30 KLD	152 KLD

Waste Water Generation

S. No.	Purpose	Existing	Expansion	Total after expansion	Existing mode disposal
1.	Process & Washings	19.7	2	21.7	After pre-treatment, shall be sent to M/s. MANA ETP, Mallapur, Rangareddy District for further treatment and disposal.
2.	Cooling	7.0	2.5	9.5	
3.	Boiler Blow down	12.3	1	13.3	
4.	Regeneration (Process and Utility)	16.0	2.5	18.5	
5.	Domestic Effluents	15.0	2.5	17.5	
6.	Canteen Use	5.0	3.5	8.5	
	Total	75 KLD	14 KLD	89 KLD	

Air Pollution:

S. No.	Details of Stack	Stack 1	Stack 2	Stack 3	Stack 4	Stack 5
		Existing				After expansion
1	Attached to	Boiler	Boiler	DG Set	DG Set	DG Set
2	Capacity	1.5 TPH	2.8 TPH	750 KVA	1010 KVA	1500 KVA
3	Fuel	Furnace Oil	Furnace Oil	Diesel	Diesel	Diesel
4	Stack height from GL	30.5 mtrs	30.5 mtrs	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.		
5	Air Pollution Control Equipment	Wet scrubber followed by Dust collector	Wet scrubber followed by Dust collector	Acoustic Enclosures		
6	Standards to be complied	SPM – 115 Mg/Nm ³				

Hazardous Waste:

S. No.	Name and quantity of the Hazardous waste after expansion	Hazardous / as defined under HWM Rules, 2016	Quantity (existing)	Proposed expansion	Total quantity after expansion	Method of Disposal
1	ETP Sludge	34.3 of Sch-I	3 TPA	15 TPA	18 TPA	Shall be sent to M/s HWMP (TSDF), Dundigal, R.R. Dist

The industry has submitted production details from Dec, 2018 to May, 2019. The details are as follows:

S.No	Month /Yr	Production Data	Consented Capacity
1	December.18	Nil	26,80,000 vial/annum
2	January.19	Nil	
3	February.19	Nil	
4	March.19	Nil	

5	April 19	Nil
6	May 19	Cyclophosphamide for Injection - USP 1g / vial - 5798 no's vials
*The industry was permitted to manufacture 40 no of products permitting the production capacity of 26,80,000 vials/annum, whereas, as per the details submitted by the industry, they have manufactured only 1 product i.e., Cyclophosphamide for Injection - USP 1g / vial - 5798 no's vials in the month of May, 2019.		

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The industry has submitted details of wastewater lifted to M/s MANA (CETP) from December, 2018 to May, 2019.

S.No	Month	Consented Qty as per CFO order dated 20.11.2018	No of tankers send to MANA, CETP	Waste water Qty disposed to MANA CETP in KL
1	December 18	89 KLD / 2670 KLM / 134 (20 KL) Tankers/month	21	420
2	January 19		20	400
3	February 19		20	400
4	March 19		20	400
5	April 19		20	400
6	May 19		20	400
*As seen from the above, the industry has lifted 81.3 KLD of effluents to MANA CETP as against permitted capacity 89 KLD.				

The industry has submitted details of waste lifted to M/s. TSDF from December, 2018 to May, 2019.

S.No	Month / Yr	Consented Qty	Hazardous waste disposed (Off specification Products) Production Vials Kg/month
1	Dec,18	15 TPA	--
2	Jan,19		1120
3	Feb,19		--
4	Mar,19		950
5	Apr, 19		--
6	May,19		--

The industry has submitted details of Biomedical waste lifted to M/s. Svethansh & Company, Mahaboobnagar from December, 2018 to May, 2019.

S.No.	Month /Yr	Consented Quantity	Quantity Disposed Kgs/month
1.	Dec.18	12 TPA	899
2.	Jan.19		0
3.	Feb.19		371
4.	Mar.19		371
5	Apr.19		858
6.	May.19		2305 Kg/m

Observations & Findings:

1. As per CFO the industry is permitted to dispose entire effluents of 89 KLD to MANA ETP, Mallapur for further treatment, whereas during the inspection it was observed that, the industry has newly constructed ETP of 80 KLD and STP of 20 KLD without obtaining permissions from the Board.
2. During inspection, it was observed that the industry has started constructing new building without obtaining permissions from the Board.
3. During inspection on 27.05.2019, the team has met Sri. Ganesh Goud. The team has collected Bore samples (5567) from Mango garden of Sri. Ganesh Goud adjacent to M/s. Amneal Oncology (P) Ltd., SEZ, Polepally (V), Mahaboobnagar District and M/s. Evertrogen Life Sciences (P) td., SEZ, Polepally (V), Mahaboobnagar District. The analysis values of the borewell water are as follows:

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		5565	5566	5567	
pH	-	6.94	6.86	7.09	6.5-8.5
Electrical conductivity	µS/cm	7700	7360	3520	-
Total Suspended Solids	mg/L	< 5	< 5	< 5	-
Total Dissolved Solids	mg/L	4426	4240	2068	500* (2000**)
Chlorides as Cl ⁻	mg/L	2145	2106	917	250* (1000**)
Sulphates as SO ₄ ²⁻	mg/L	187	152	48	200* (400**)
Total Alkalinity as CaCO ₃	mg/L	396	424	328	200* (600**)
Total Hardness as CaCO ₃	mg/L	3030	3140	1550	200* (600**)
Calcium as Ca ⁺²	mg/L	792	812	276	75* (200**)
Magnesium as Mg ⁺²	mg/L	255	270	209	30* (100**)
Nitrates	mg/L	39	20	22	45
Fluoride	mg/L	0.34	0.37	0.16	1.0* (1.5**)
Phosphates	mg/L	0.02	0.03	0.03	-
Sodium as Na	mg/L	407	246	114	-
Potassium as K	mg/L	2.23	2.42	1.20	-
% Sodium	%	23	14	14	-
SAR	-	3.2	1.9	1.3	-
Boron	mg/L	BDL	BDL	BDL	-
Chemical Oxygen Demand	mg/L	14	20	17	-

Note: Results related to sample as received.
 * Acceptable limit.
 ** Permissible limit in the absence of alternate source.
 BDL: Below Detectable limit

4. During inspection, the complainant Sri. Ganesh Goud has informed the team about the holes of the boundary wall (TSIIC) for discharging of effluents towards his mango garden. However, the team observed that, the holes were all closed and the area was in dry condition.
5. The industry has not dismantled the below ground level effluents collection tanks and provided tank in tank with HDPE tank of capacity 10 KLD inside and from there is lifting the effluents before sending to M/s. PETL.
6. The industry was permitted to manufacture 40 no of products permitting the production capacity of 26,80,000 vials/annum, whereas, as per the details submitted by the industry, they have manufactured only 1 product i.e., Cyclophosphamide for Injection - USP 1g / vial - 5798 no's vials in the month of May, 2019.
7. During the visit, the team has collected the water samples at the following points and the Analysis reports are as follows:

Parameters	Unit	Pretreated effluents before sending to CETP	CETP Inlet Standards.
pH at 25°C	-	8.66	5.5-9.0
Total Dissolved Solids	mg/L	2914	5,000
Chemical Oxygen Demand	mg/L	116	15,000
Oil and Grease	mg/L	BDL	20

***The values are meeting inlet standards of CETP**

Parameters	Unit	Effluents collected from underground HDPE tank	Standards.
pH at 25°C	-	7.49	6.5-8.5
Total Suspended Solids	mg/L	48	100
Total Dissolved Solids	mg/L	1650	--
Chemical Oxygen Demand	mg/L	83	250
Oil and Grease	mg/L	0.2	10

Recommendations:

- The industry shall immediately dismantle below ground level tanks for storing the effluents and remove tank in tank system which is used for storing of effluents.
 - The industry shall justify the construction of STP of 20 KLD, as the Board permitted to lift the domestic effluents to CETP along with trade effluents.
8. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is complying with the Board directions, upgraded the APCEs and are not discharging any waste water & sending the same to MANA CETP.

The complainant attended the meeting and informed that the unit is discharging the effluents during rains and also constructing new building without permissions. The hardness of the bore water sample increased from 600 to 2000 mg/l after establishment of the industries in SEZ. The unit is causing severe smell nuisance in the area.

The committee noted that the industry has not dismantled the existing below ground level effluent collection tanks. The analysis results of the borewell samples collected at the complainant's mango garden indicates TDS- 2068 mg/l.

The committee recommended to address a letter to District Collector, Mahabubnagar District to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- a. Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- b. Ground water pollution in the surrounding villages
- c. Soil & Crop damages
Compensation to the affected farmers / surrounding villagers.

After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:

- i. The industry is constructing the new building and constructed ETP of 80 KLD and STP of 20 KLD without permissions from the Board.
 - ii. The industry has not dismantled the existing below ground level effluent collection tanks.
 - iii. The industry is not having storm water drains. During rainy season, the industry is discharging the effluents outside the industry premises along with the rain water during rains.
 - iv. The industry is operating without obtaining valid revocation of closure orders.
9. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are not complying with the Board directions & consent conditions and discharging the effluents into the nala and causing air & water pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to your industry** in the interest of protecting public health and environment.

10. You are directed to take note that if you continue to operate your industry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

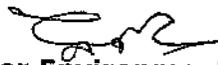
**Sd/-
MEMBER SECRETARY**

To
M/s Amneal Oncology Pvt. Ltd.,
(Formerly M/s. Epsilon Pharmaceuticals Private Limited),
Plot No.S-3, S-4 & S-5A, Sy. No: 411, 425 etc.,
TSIIC, SEZ, Green Industrial Park, Polepally(V),
Jadcherla (M), Mahaboobnagar District

Copy to :

1. The District Collector, Mahabubnagar District for kind information.
2. The Superintending Engineer (Operations), T.S. Southern Power Distribution Company Ltd., Mettugadda, Mahaboobnagar
3. The Superintending Engineer (Operations), Rangareddy - North / Greater Hyderabad, TSSPDCL, Tirumalagiri, Secunderabad.
4. The JCEE, ZO-Hyderabad for information and necessary action.
5. The EE, RO-Hyderabad for information and necessary action. The EE is directed to ensure that the power supply is disconnected. The RO shall record the meter readings at the time of disconnection and also meter readings of DG Sets.
6. Concerned file.

//T.C.F.B.O//



Senior Environmental Engineer
(Unit -I)

#

of/c



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

20

BY REGD. POST WITH ACK. DUE

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019-1053 Date:27.07.2019

Sub : M/s Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.S-3, S-4 & S-5A, Sy. No: 411, 425 etc., TSIIC, SEZ, Green Industrial Park, Polepally(V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Closure Orders issued - **Disconnection of power supply - Orders** - Issued - Reg.

Ref : Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019 dated 27.07.2019.

Under the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 the Southern Power distribution Company of T.S.Ltd. is hereby directed to disconnect the power supply to M/s Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.S-3, S-4 & S-5A, Sy. No: 411, 425 etc., TSIIC, SEZ, Green Industrial Park, Polepally(V), Jadcherla (M), Mahaboobnagar District.

The T.S Pollution Control Board has issued Closure Orders to M/s Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.S-3, S-4 & S-5A, Sy. No: 411, 425 etc., TSIIC, SEZ, Green Industrial Park, Polepally(V), Jadcherla (M), Mahaboobnagar District in view of the pollution being caused by the industry under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the closure order is herewith enclosed.

You are requested to carryout the orders of the Board and report compliance within 48 hours.

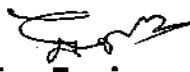
**Sd/-
MEMBER SECRETARY**

**To
The Superintending Engineer (Operations),
T.S. Southern Power Distribution Company Ltd.,
Mettugadda, Mahaboobnagar**

Copy to :

1. The District Collector, Mahabubnagar District for favour of information.
2. The JCEE, ZO-Hyderabad for information and necessary action.
3. The EE, RO.Hyderabad for information and he is directed to ensure that power supply is disconnected to the above industry and report compliance.
4. Concerned File.

//T.C.F.B.O//


**Senior Environmental Engineer
(Unit -I)**

#



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

26

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1054 Date:27.07.2019

Sub : M/s Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, S-21, S-22, S-23 & S-24,-A at GIP, Jadcherla, Peddpally (V), Jadcherla (M) , Mahabubnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Non compliance of the Board directions and illegal discharge of effluents outside the premises - **Closure Orders - Issued - Reg.**

1. Order No. MHB-Polepally/TSPCB/U-I/TF/2017-1209 dated 22.07.2017.
2. Order No. MHB-Polepally/TSPCB/U-I/TF/2017-3621 dated 03.02.2018.
3. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
4. Inspection of your industry by the Board officials on 28.05.2019.
5. Hearing held on 22.07.2019 at Board office.

1. WHEREAS, you are operating the industry located at Plot Nos. S-20, S-21, S-22, S-23 & S-24,-A at GIP-Jadcherla, Peddpally (V), Jadcherla (M) , Mahabubnagar District and involved in manufacturing Liquid Vials, Lyophilized, Tablets and capsules.
2. WHEREAS, the Board issued CFO to your industry vide order dated 29.06.2017 for manufacturing Liquid Vials (5ml,10 ml & 50 ml) - 8 millions / annum, Lyophilized (10ml & 50 ml) - 20 million / annum, Tablets - 50 million/annum and capsules - 7 millions/annum which is valid upto 31.05.2022
3. WHEREAS, the Board issued Closure Order to your industry on 22.07.2017 for non compliance of Board conditions / directions and causing pollution in the area (Gundlagadda Thanda). Subsequently, the Board Revoked the closure Order on 03.02.2018 with certain directions
4. WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :

"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"

5. The Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
6. WHEREAS, the team inspected your industry on 28.05.2019 and observed the following

1.	Name and Address of the Industry :	M/s. Shilpa Medicare Limited, (SEZ Formulation unit), (Formerly M/s. Raichem Life Sciences Pvt. Ltd.), Plot No.S-20, S-21, S-22, S-23, & S-24-A at GIP, Jadcherla, Polepally (V), Mahaboobnagar District.
	E-mail	info@vbsilpa.com
	Mobile	7093702884
	Telephone	--
2	Date of Inspection	28.05.2019
3	Name and Designation of the person contacted	Sri. Rajender Prasad, EHS
4	Line of Activity & Category	Pharmaceutical Formulation and R&D purpose (for sustained release / extended release of drugs only and not for commercial purpose) & Orange Category
5	Status of operation (operational/ non-operational/ closed/ any other-if non-operational-reason and period of non-operation	Operational.

6	Date of Commissioning	28.03.2016
7	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The industry's obtained the CFO of the Board vide order dt.29.06.2017 for the manufacturing with validity upto 31.05.2022.
8	Name of the product(s) and by-products manufactured with quantity (per day or month or annum)	<ol style="list-style-type: none"> 1. Liquid Vials (5ml, 10 ml & 50 ml) - 8 millions/annum 2. Lyophilized (10 ml & 50 ml) - 20.0 million/annum 3. Tablets - 50.0 million/annum 4. Capsules - 7 millions/annum
9	Water Consumption	Process & Washings - 55.625 KLD Boiler Blow Down - 37 KLD Cooling Makeup - 123.875 KLD Chiller makeup - 11.05 KLD Domestic - 112.5 KLD Total : 340.05 KLD
10	Waste Water generation	Process & Washings - 28.625 KLD Boiler Blow Down - 7.0 KLD Cooling tower blow down - 34.0 KLD Domestic - 67.5 KLD Total : 137.125 KLD
11	Details of the Effluent Treatment systems and disposal	As per Consent order dated: 29.06.2017, the industry shall treat the effluents as follows: Existing: Shall be proposed to treat in ETP the treated effluents shall be further treated in RO system. The treated effluents shall be recycled back into the process. Thus, the industry shall achieve the zero discharge for trade effluents (existing). Expansion: After treatment the treated effluents shall be sent to M/s. PETL, Patancheru. Domestic Effluents: After treatment in STP, the treated domestic effluents shall be used for utilities and on-land application within the industry premises only.
12	Details of sources of Air pollution and Control equipment and systems.	The industry is having 1 x 2.5 TPH - Oil fired boiler and another 1 x 3.0 TPH - Briquette fired Boiler. However, the industry has obtained Board's permission to operate 2.5 TPH & 3 TPH Oil fired boilers.
13	Details of solid and hazardous waste generation, storage and disposal.	

S. No.	Name and quantity of the Hazardous waste (after Expansion)	Stream	Quantity of Hazardous waste			Disposal option
			Existing	Expansion	Total	
1	Packing materials	---	2 T/month	4 T/month	6 T/month	Shall be sold to outside parties
2	ETP sludge	35.3 of Sch-I	500 kg/month	1000 kg/month	1500 kg/month	Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District
3.	Residues and wastes	28.1 of Sch-I	100 kgs/month	200 kgs/month	300 kgs/month	
4.	Date expired, discarded and off-specification medicines	28.4 & 28.5 of Sch - I	1.0 Tons/month	3.0 Tons/month	4.0 Tons/month	



5.	Waste oil /used oil	5.1 of Sch-I	100 LPM	300 LPM	400 LPM	Shall be sent to authorized waste oil Re-Processors / Re-Cycling units.
6.	Detoxified containers and liners	33.1 of Sch -I	200 NPM	500 NPM	700 NPM	After complete detoxification, shall be sold to outside agencies / parties
7.	Microbiology waste (category-3) generated from QC and R&D Lab	---	10 Kg/month	500 Kg/month	510 Kg/month	Shall be sent to Common Bio-medical waste treatment facilities
8.	Waste sharps (category-4)	---	10 Kg/month	500 Kg/month	510 Kg/month	
14	Any deviation from consent / authorization / directions			--		
15	Other relevant information regarding the industry, including complaints.			The industry is complying with most of the conditions issued under CFO & HWA to the industry.		

CFO Order Schedule - B conditions compliance dt: 29.06.2017:

S. No	Condition	Compliance																																			
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Existing (KLD)</th> <th>Proposed Expansion (KLD)</th> <th>Total Consumption after expansion (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings</td> <td>9.625</td> <td>46.0</td> <td>55.625</td> </tr> <tr> <td>2.</td> <td>Boiler Feed</td> <td>12.0</td> <td>25.0</td> <td>37.0</td> </tr> <tr> <td>3.</td> <td>Industrial Cooling (Makeup) / Humidification / Water spraying) & DM/Softener Plant Feed.</td> <td>23.875</td> <td>100.0</td> <td>123.875</td> </tr> <tr> <td>4.</td> <td>Chiller makeup</td> <td>1.5</td> <td>10.0</td> <td>11.5</td> </tr> <tr> <td>5.</td> <td>Domestic & Gardening</td> <td>22.5</td> <td>90.0</td> <td>112.5</td> </tr> <tr> <td colspan="2">Total:</td> <td>69.5</td> <td>271.0</td> <td>340.5</td> </tr> </tbody> </table>	S. No	Purpose	Existing (KLD)	Proposed Expansion (KLD)	Total Consumption after expansion (KLD)	1.	Process & Washings	9.625	46.0	55.625	2.	Boiler Feed	12.0	25.0	37.0	3.	Industrial Cooling (Makeup) / Humidification / Water spraying) & DM/Softener Plant Feed.	23.875	100.0	123.875	4.	Chiller makeup	1.5	10.0	11.5	5.	Domestic & Gardening	22.5	90.0	112.5	Total:		69.5	271.0	340.5	--
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2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	--																																			
3.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1"> <thead> <tr> <th>Chimney No. (after expansion)</th> <th>Parameter</th> <th>Emission Standards (mg/Nm³)</th> </tr> </thead> <tbody> <tr> <td>1 to 4</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No. (after expansion)	Parameter	Emission Standards (mg/Nm ³)	1 to 4	SPM	115	The team has carried out the Stack mintoring for 3 TPH briquette fired boiler and the SPM value is found to be 195 mg/Nm ³ against the standard - 115 mg/Nm ³ , which is																													
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		<p>exceeding the Board's prescribed standard. Observations of sampling incharge:</p> <ol style="list-style-type: none"> 1. The height of the chimney is 30 mts 2. The stack is attached with 3 TPH briquette fired boiler & 2.5 TPH FO fired boiler outlet. (common stack) 3. At the time of monitoring only 3 TPH briquette fired boiler was in operation. 4. Air pollution control Equipment is dust collector and was working at the time of monitoring. 															
4.	<p>The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	--															
5.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1" data-bbox="186 1303 836 1599"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter (PM₁₀)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM_{2.5})</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO₂</td> <td>80</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter (PM ₁₀)	100	2	Particulate Matter (PM _{2.5})	60	3	SO ₂	80	4	NOx	80	--
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4	NOx	80															
6.	<p>The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.</p>	--															
7.	<p>As committed, the industry shall extend B.G. of Rs.10.0 Lakhs as and when the B.G. was expired.</p>	--															
8.	<p>The industry shall operate the ETP & RO continuously and completely recycle the process & wash and utilities bleed off effluents and shall achieve the Zero Liquid Discharge for trade effluents (existing).</p>	<p>The industry is not operating FE system, thus not achieving ZLD system for existing quantities of effluent generation.</p>															
9.	<p>The industry shall send the effluents generated from the expansion activity to M/s. PETL, Patancheru for further treatment and disposal. (Expansion)</p>	<p>Not complied. The representative informed that the industry has not yet started the expansion production, however, the industry is disposing the existing effluents to PETL instead of permitted ZLD system by the Board (As per CFO order).</p>															

10	The industry shall operate the Sewage treatment plant (STP) for treatment of the domestic effluents and treated domestic effluents shall meet the standards stipulated by the Board before utilizing for on land for gardening in the premises.	The industry is not having STP. The representative informed that the domestic effluents are being mixed with process effluents and are disposed to PETL.
11	The industry shall maintain separate energy meter for ETP & RO system and submit the monthly reading to Regional office, Hyderabad.	--
12	The industry shall maintain daily record of production, water consumption, effluent generation, waste water treated in RO system, permeate from RO recycled and rejects generated etc.,	--
13	The industry shall install flow meters with totaliser at various points of water consumption, effluent generation at inlet & outlet of ETP and at inlet of RO Plant for assessing the quantity of waste water /treated water /recycled water.	--
14	The industry shall operate the Sewage treatment plant (STP) for treatment of the domestic effluents and treated domestic effluents shall meet the standards stipulated by the Board before utilizing for on land for gardening in the premises.	The industry is not having STP. The representative informed that the domestic effluents are being mixed with process effluents and are disposed to PETL.
15	The industry shall collect hazardous waste properly and lift the waste to TSDF, Dundigal, RR district.	As per the details submitted by the industry, they have not disposed HW to TSDF.
16	The industry shall not discharge any waste water to outside the factory premises.	--
17	The industry shall not dispose the solid waste outside the factory premises.	--
18	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	--
19	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	--
20	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of effluents generated and disposed. c) Log Books for pollution control systems. d) Daily solid waste generated and disposed.	--
21	The industry shall maintain good housekeeping with-in the premises.	Good
22	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
23	The industry shall comply with Rules & Regulations as notified by the Ministry of Law and Justice, Govt. of India, regarding Public Liability Insurance Act, 1991.	--
24	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	--
25	The industry shall take all precautionary and safety measures during process operations.	--

26	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
27	The industry shall comply with all the directions issued by the Board from time to time.	--
28	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
29	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
30	The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	--
31	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

Condition wise compliance report on revocation of closure orders issued by the Board
Dated: 03.02.2018.

S.No	Directions	Compliance
1.	The industry shall comply with all conditions stipulated in the CFO Order of the Board.	--
2.	The industry shall not discharge any effluents within / outside the unit premises.	During the visit by the team, underground pipe line was observed near the security room. The officials have collected the legal sample, the analysis values indicate COD - 564 mg/L & TDS - 3352 mg/L as against Board's standards.
3.	The industry shall comply with the Board's Stack & AAQM standards.	Stack monitoring was carried out for the 3 TPH briquette fired boiler, the SPM value is 195 mg/nm ³ as against the standard - 115 mg/nm ³ . Observations of sampling incharge: <ol style="list-style-type: none"> 1. The height of the chimney is 30 mts 2. The stack is attached with 3 TPH briquette fired boiler & 2.5 TPH FO fired boiler outlet. (common stack) 3. At the time of monitoring only 3 TPH briquette fired boiler was in operation. 4. Air pollution control Equipment is dust collector and was working at the time of monitoring.
4.	The industry shall operate the ETP & RO continuously and completely recycle the process & wash and utilities bleed-off effluents and shall achieve Zero Liquid Discharge for trade effluents.	The industry has started operating ETP after the team has arrived. The RO & FE system were also not in operation, thus not achieving ZLD system for existing quantities of effluent generation.
5.	The industry shall operate the Sewage treatment plant (STP) for treatment of the domestic effluents and treated domestic effluents shall meet the standards stipulated by the Board before utilizing on land for gardening in the plant premises.	The industry is not having STP. The representative informed that the domestic effluents are being mixed with process effluents and are disposed to PETL.

6.	The industry shall maintain daily record of production, water consumption, effluent generation, waste water treated in RO system, the RO permeate recycled and rejects generated etc.,	--
7.	The industry shall collect hazardous waste properly and lift the waste to TSDF, Dundigal, RR district.	Not complied
8.	The industry shall not dispose any solid waste outside the factory premises.	--
9.	The industry shall not cause air pollution / odour nuisance to the surrounding environment.	--
10.	The industry shall maintain good housekeeping within the premises.	--
11.	The industry shall revalidate the Bank Guarantee of Rs. 10 Lakhs for a further period of one year before its expiry till further orders from the Board.	--

The industry has submitted production details (**Existing Capacities**) from Dec, 2018 to May, 2019. The details are as follows:

S.No	Month /Yr	Production Data PP1 block Delivered quantity (GMEIN)	Production Data PP2 block Delivered quantity (GMEIN)	Production Details PDO Block Delivered quantity (GMEIN)
1	December.18	9599	27567	610331
2	January.19	16528	11267	515643
3	February.19	27011	37749	66856
4	March.19	45818	23033	802548
5	April,19	24365	42562	645906
6	May, 19	67109	909	1126124
*The industry has obtained CFO for expansion capacities, but the representative informed that, presently they are manufacturing existing capacities only.				

The industry has submitted details of wastewater lifted to M/s PETL (CETP) from December, 2018 to May, 2019.

S.No	Month / Yr	Consented Qty	Number of tankers send to PETL, CETP	Waste water Qty disposed to PETL in KLM
1	December.18	600 KLM	26	520
2	January.19		23	460
3	February.19		18	360
4	March.19		15	300
5	April 19		15	300
6	May19		12	240
	Total		109	2180
*The industry is lifting 364 KLM as against the consented capacity 600 KLM (61%)				

The industry has submitted details of waste lifted to M/s. TSDf from December, 2018 to May, 2019. Not sending HW to TSDf.

S.No	Month / Yr	Consented Qty	Hazardous waste disposed in KG
1	Dec,18	600 Kg/month	--
2	Jan,19		--
3	Feb,19		--
4	Mar,19		--
5	Apr, 19		--
6	May,19		--
*As per the details submitted by the industry has not disposed hazardous waste to TSDf.			

The industry has submitted details of Biomedical waste lifted to M/s. Svethansh & Company, Mahaboobnagar from December, 2018 to May, 2019.

S.No.	Month / Yr	Consented Capacity, for Category 3 &4 (Existing)	Yellow	Red	Blue	P.P. Count	Total
			Qty in Kgs.	Qty in Kgs.	Qty in Kgs.	Qty in Kgs.	
1.	Dec.18	20 Kgs/Month	77	83	42	36	238
2.	Jan.19		130	78	36	17	261
3.	Feb.19		179	42	58	19	298
4.	Mar.19		179	42	58	19	298
5	Apr.19		149	35	59	20	263
6.	May.19		144	40	53	26	263
*As per the above details, the industry has lifted excess quantities of Bio Medical Waste to M/s. Svethansh & Company, Mahaboobnagar.							

Observations & Findings:

- i. During the visit by the team, kunda on the downstream of the industry was in dried condition.
- ii. During the visit by the team, underground pipe line was observed near the security room. The officials have collected the legal sample; the analysis values indicate COD - 564 mg/L & TDS - 3352 mg/L as against Board's standards.
- iii. Stack monitoring was carried out for the 3 TPH briquette fired boiler, the SPM value is **195 mg/nm³** as against the standard - 115 mg/nm³.

Observations of sampling incharge:

- The height of the chimney is 30 mts
- The stack is attached with 3 TPH briquette fired boiler & 2.5 TPH FO fired boiler outlet. (common stack)
- Air pollution control Equipment is dust collector and was working at the time of monitoring.
- iv. During inspection, both 3 TPH briquette fired boiler & 2.5 TPH oil fired fired boilers were in operation.

- v. The industry is not having STP. The representative informed that the domestic effluents are being mixed with process effluents and are disposed to PETL.
- vi. The industry has obtained CFO for existing and expansion quantities.

As per the CFO order:

Existing effluents (point of disposal):

The industry shall treat in the ETP and after treatment the effluents shall be further treated in RO system. The treated effluents shall be recycled back into the process. Thus, the industry shall achieve the zero discharge for trade effluents.

Expansion effluents (point of disposal):

The industry shall treat the effluents and then sent to M/s. PETL, Patancheru. The representative informed that the industry has not yet started the expansion production, however, the industry is disposing the existing effluents to PETL instead of permitted ZLD system by the Board (As per CFO order).

- vii. During inspection by the team, the industry has started operating ETP after the team has arrived. The RO & FE system were also not in operation, thus not achieving ZLD system for existing quantities of effluent generation and there is enough scope for discharge of treated wastewater to nearby environment, low lying area etc.
- viii. During the inspection, the newly constructed block was observed beside the existing unit, on enquiry the representative informed that, the industry has constructed another block at Sy. No. S-26 for which the industry has not obtained CFE/CFO of the Board.
- ix. During the visit, the team has collected the water samples at the following points and submitted to the Central Laboratory for analysis.

Parameters	Unit	Effluent collected from underground pipeline behind security office	Effluents collected from equalization tank (Inlet of ET)	Clarifier Outlet	AC filter outlet before subjecting to RO	RO permeate	Standards.
pH at 25°C	-	7.56	7.31	7.08	7.21	6.20	6.5-8.5
Total Suspended Solids	mg/L	120	140	50	40	< 5	100
Total Dissolved Solids	mg/L	3352	1592	1735	1748	131	--
Chemical Oxygen Demand	mg/L	564	800	148	212	BDL	250
Oil and Grease	mg/L	BDL	0.9	BDL	BDL	BDL	10

- x. The effluent collected from underground pipeline behind security office showed pH-7.56, COD-564 mg/l (Board norm-250 mg/l); TSS-120mg/l (Board norm-100 mg/l).
- xi. The industry is lifting the pretreated effluents to CETP, PETL, analysis was carried out and the values are within CETP Inlet standards.

Parameters	Unit	Pretreated effluents before sending to CETP	CETP Inlet Standards.
pH at 25°C	-	7.12	5.5-9.0
Total Dissolved Solids	mg/L	2980	5,000
Chemical Oxygen Demand	mg/L	316	15,000
Oil and Grease	mg/L	BDL	20
* The values are within CETP Inlet standards			

- xii. The industry has lifted excess quantities of Bio Medical Waste to M/s. Svethansh & Company, Mahaboobnagar.



Recommendations:

- The industry shall immediately remove the underground pipe line near the security gate.
 - The industry shall stop using briquettes as fuel for the boiler.
 - The industry after pretreatment may be directed to dispose all the existing and expansion quantities of effluents along with domestic effluents to CETP, PETL.
 - The industry may be directed to dismantle the FE system.
 - As the SPM value is exceeding the prescribed standard, the industry shall upgrade the APCE to the 3 TPH briquette fired boiler.
 - The industry shall immediately dispose off the accumulated sludge in the Sludge drying beds to TSDF, Dundigal.
 - The industry may also be directed to lift the total domestic effluents to CETP, PETL.
7. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is complying with the Board directions, sending the waste water to CETP and HW to TSDF.

The complainant informed that they are facing pollution problems since the inception of the unit and crop yield has also got reduced due to air and water pollution in the area.

The committee noted that the unit has provided an underground pipe line near the security room, the stack SPM value of 3 TPH Briquette fired boiler is - 195 mg/Nm³ exceeding the prescribed standard - 115 mg/Nm³. The effluent collected from underground pipeline behind security office showed COD-564 mg/l (Board norm-250 mg/l); TSS-120mg/l (Board norm-100 mg/l), Sludge was accumulated in the Sludge drying beds of the industry. Not disposed HW to TSDF from December, 2018 and also not lifting the total domestic effluents to CETP, PETL.

The committee also noted that the Board issued closure orders to the unit on 22.07.2017 for indulging in illegal discharge of effluents. The Board has also launched prosecution against the industry. Subsequently, the Board issued Temporary revocation of closure orders on 03.02.2018. During the inspection on 28.05.2019, it was observed that the industry has provided an underground pipe line near the security room and is discharging the effluents outside the premises.

The committee recommended to address a letter to District Collector, Mahabubnagar to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- a. Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- b. Ground water pollution in the surrounding villages
- c. Soil & Crop damages
- d. Compensation to the affected farmers / surrounding villagers.

After detailed discussions the committee recommended to issue closure orders to the industry for the following reasons:

- i. The industry has provided an underground pipe line near the security room and discharging the effluents outside the premises thus violating the schedule-B condition no. 16 of CFO order dated 29.06.2017.
- ii. The effluent collected from underground pipeline behind the security office showed COD-564 mg/l (Board norm-250 mg/l); TSS-120mg/l (Board norm-100 mg/l) thereby causing surface & ground water pollution in the area thereby violating the Task Force direction No. 2 dated 03.02.2018.



- iii. The industry is not operating the ETP, FE system & RO plant regularly and not achieving ZLD system for existing quantities of effluent generation. The industry is discharging untreated wastewater to nearby low lying area etc., thereby violating the Task Force direction No. 4 dated 03.02.2018.
 - iv. The industry has not constructed STP for treatment of domestic effluent, thereby violating the Task Force direction No. 5 dated 03.02.2018.
 - v. The industry has not upgraded the 3TPH briquette fired boiler. The stack SPM value - 195 mg/Nm³ of 3 TPH Briquette fired boiler is exceeding the prescribed standard - 115 mg/Nm³ thereby violating the Task Force directions No. 3 & 9 dated 03.02.2018.
 - vi. The industry has accumulated the sludge in the sludge drying beds and not disposed HW to TSDF from December-2018 thereby violating the Task Force directions No. 7 dated 03.02.2018.
 - vii. The industry has lifted excess quantities of Bio Medical Waste to M/s. Svethansh & Company, Mahaboobnagar.
8. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are not complying with the Board directions & consent conditions and discharging the effluents into the nala and causing air & water pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to your industry** in the interest of protecting public health and environment.
9. You are directed to take note that if you continue to operate your industry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
10. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-
MEMBER SECRETARY**

**To
M/s Shilpa Medicare Limited
(Formerly Raichem Life Science Pvt. Ltd.),
Plot No.S-20, S-21, S-22, S-23 & S-24,-A at
GIP, Jadcherla, Peddpally (V), Jadcherla (M)
Mahabubnagar District**

Copy to :

1. The District Collector, Mahabubnagar District for kind information.
2. The Superintending Engineer (Operations), T.S. Southern Power Distribution Company Ltd., Mettugadda, Mahaboobnagar
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-Hyderabad for information and necessary action. The EE is directed to ensure that the power supply is disconnected. The RO shall record the meter readings at the time of disconnection and also meter readings of DG Sets.
5. Concerned file.

//T.C.F.B.O//

**Senior Environmental Engineer
(Unit -I)**

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

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BY REGD. POST WITH ACK. DUE

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1035 Date:27.07.2019

Sub: M/s Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, S-21, S-22, S-23 & S-24,-A at GIP, Jadcherla, Peddpally (V), Jadcherla (M) , Mahabubnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Closure Orders issued - **Disconnection of power supply - Orders** - Issued - Reg.

Ref : Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019 dated 27.07.2019.

Under the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 the Southern Power distribution Company of T.S.Ltd. is hereby directed to disconnect the power supply to M/s Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, S-21, S-22, S-23 & S-24,-A at GIP, Jadcherla, Peddpally (V), Jadcherla (M) , Mahabubnagar District.

The T.S Pollution Control Board has issued Closure Orders to M/s Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, S-21, S-22, S-23 & S-24,-A at GIP, Jadcherla, Peddpally (V), Jadcherla (M) , Mahabubnagar District in view of the pollution being caused by the industry under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the closure order is herewith enclosed.

You are requested to carryout the orders of the Board and report compliance within 48 hours.

**Sd/-
MEMBER SECRETARY**

**To
The Superintending Engineer (Operations),
T.S. Southern Power Distribution Company Ltd.,
Mettugadda, Mahaboobnagar**

Copy to :

1. The District Collector, Mahabubnagar District for favour of information.
2. The JCEE, ZO-Hyderabad for information and necessary action.
3. The EE, RO.Hyderabad for information and he is directed to ensure that power supply is disconnected to the above industry and report compliance.
4. Concerned File.

//T.C.F.B.O//

**Senior Environmental Engineer
(Unit -I)**



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

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BY REGD. POST WITH ACK. DUE

ANNEXURE-II

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2017- 1056

Dt.27.07.2019

Handwritten signature and date: 30.7.2019

Sub : M/s. Evertogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of closure orders** - Issued - Reg.

- Ref :
1. Order No. MHB-Polepally/TSPCB/U-I/TF/2018 Dated 19.10.2018.
 2. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
 3. Inspection of your industry by the Board officials on 28.05.2019.
 4. Hearing held on 22.07.2019 at Board office.

1. WHEREAS, you are operating the unit located at Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District.
2. WHEREAS, the Board issued CFO vide order dated 07.01.2016 for production of Tablets - 0.108 Billion Nos./Month, Capsules - 0.016 Billion Nos./Month and Sachets - 0.008 Billion Nos./Month which is valid upto 30.11.2020.
3. WHEREAS, the Board issued Closure orders to the industry on 03.05.2018 based on the complaints filed by the surrounding villagers and adverse news item appeared in "Eenadu" daily newspaper on 16.07.2017 regarding pollution in the surrounding areas of Gundlagadda Thanda, Polepally (V), due to pharma units at SEZ, Polepally.
4. WHEREAS, the Board issued extension of Temporary Revocation of Closure Order vide order dated 19.10.2018 which is valid upto 31.05.2019 with certain conditions.
5. WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :
"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"
6. WHEREAS, the Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
7. WHEREAS, the team inspected the industry on 27.05.2019 and observed the following :

1.	Name and Address of the Industry :	M/s. Evertogen Life Sciences Pvt Ltd., (Formerly M/s. Optimus Generics Ltd.) Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District
2	Name of the product(s) and by-products manufactured with quantity (per day or month or annum)	Tablets - 0.108 Billion Nos/month Capsules - 0.016 Billion Nos/month Sachets - 0.008 Billion Nos/month
3	Name of the Major Raw material / material used in the Activity	Agar - 10 kg/annum Amlodopine Besilate - 5201.25 kg/annum Aspartame - 2600 kg/annum Azithromycin - 8750 kg/annum Brilliant Blue lake - 54127.93 kg/annum Caffeine Anhydrous - 37.50 kg/annum
4	Water Consumption`	Process & Washings- 143.0 KLD Cooling Tower -37.0 KLD Hot & Cold water System - 52.0 Domestic - 16.0 KLD Gardening - 15.0 KLD
5	Waste water generation	Process & Washings- 18.0 KLD Cooling Tower Bleed off - 9.0 KLD Purified Water System - 13.0 KLD Domestic - 15.0 KLD

6.	Details of the Effluent Treatment systems and disposal	ETP & STP were in operation. After pretreatment, the total effluents shall be lifted to CETP, M/s. PETL, Patancheru.	
7.	Details of sources of Air pollution and Control equipment and systems.	The industry is having Hot water generators of capacities : 1. 2 nos x 2 lakh kilo cal/hr 2. 8 nos x 1.5 lakh kilo cal/hr	
8.	Details of solid and hazardous waste generation, storage and disposal.	ETP sludge - 0.1 TPM	Shall be sent to M/s. TSDF, Dundigal, Rangareddy District
		Residue & waste - 2.0 TPM	
		Date expired, discarded and off specification products - 1 TPM	
		Waste Oil - 100 LPA	Shall be sent to authorized Waste oil Re-Processors /Re- Cycling units.
		Packing Material - 2.0 TPM	After complete detoxification, shall be disposed to authorized agencies.
		Used lead acid batteries - 2 NPA	Shall be returned back to the dealer/manufacturer on buy back basis
		STP sludge	Shall be used as manure within the industry premises.
		Container & container liners - 200 nos/month	After complete detoxification shall be disposed to authorized agencies.

1. The CFO condition of Schedule - B dated : 07.01.2016 are as follows:

SI No	Conditions	Compliance																					
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>SI No</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings</td> <td>19.0</td> </tr> <tr> <td>2.</td> <td>Cooling Tower</td> <td>37.0</td> </tr> <tr> <td>3.</td> <td>Hot & Cold Water System</td> <td>52.0</td> </tr> <tr> <td>4.</td> <td>Domestic</td> <td>16.0</td> </tr> <tr> <td>5.</td> <td>Gardening</td> <td>15.0</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>143.0 KLD</td> </tr> </tbody> </table>	SI No	Purpose	Quantity	1.	Process & Washings	19.0	2.	Cooling Tower	37.0	3.	Hot & Cold Water System	52.0	4.	Domestic	16.0	5.	Gardening	15.0	Total		143.0 KLD	--
SI No	Purpose	Quantity																					
1.	Process & Washings	19.0																					
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3.	Hot & Cold Water System	52.0																					
4.	Domestic	16.0																					
5.	Gardening	15.0																					
Total		143.0 KLD																					
2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	--																					
3.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--																					
4.	The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.	--																					

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter (PM_{10})	100
2	Particulate Matter ($\text{PM}_{2.5}$)	60
3	SO_2	80
4	NO_x	80

Noise Levels:
Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).

5.	The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.	--
6.	The industry shall regularly operate the Effluent Treatment Plant (ETP). After treatment in ETP, the treated effluents shall be further treated RO system. The RO permeate shall be reused for cooling tower make up and the RO rejects shall be disposed by Forced Evaporation (FE) System. Thus, the industry shall achieve Zero Liquid Discharge (ZLD) of the effluents.	--
7.	The industry shall regularly operate Sewage Treatment Plant (STP) to treat the domestic effluents and after treatment, the treated effluents shall use the treated domestic effluents for on land for irrigation by complying standards stipulated by the Board.	
8.	The industry shall collect hazardous waste i.e., Date expired, Discarded and off specification medicines, ETP Sludge, Residue & Waste materials properly and lift the waste to TSDF, Dundigal, RR district.	--
9.	The industry shall not discharge any waste water to outside the factory premises.	--.
10.	The industry shall not dispose the solid waste outside the factory premises.	Complying.
11.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	During inspection no odour nuisance.
12.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area. The industry shall maintain good housekeeping in the factory premises.	The industry has to develop more greenbelt.
13.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of trade effluents generated, treated in ETP, reused and RO Rejects sent to M/s. JETL. c) Log Books for pollution control systems. d) Daily solid waste generated and details of the disposal.	---
14.	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
15.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	--
16.	The industry shall take necessary measures to control fugitive emissions.	--
17.	The industry shall take all precautionary and safety measures during process operations.	--

18.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
19.	The industry shall construct separate rain water drains.	--
20.	The industry shall comply with all the directions issued by the Board from time to time.	--
21.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
22.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
23.	The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	--

Condition wise compliance report on the closure order issued by the Board Dated: 03.05.2018

S.No	Directions	Compliance
1.	The industry shall not operate without CFO&HWA order of the Board.	--
2.	The industry shall comply with the conditions stipulated in CFO&HWA order and directions issued by the Board.	--
3.	The industry shall not dispose the Hazardous wastes and other recyclable waste to the traders under any circumstances.	--
4.	The industry shall not sell the used empty drums/barrels/liners/bags/Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.	--
5.	The industry shall ensure for proper labeling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers/TSDF/Cement Industries.	--
6.	The industry shall dispose the Bio-medical waste (including reusable / recyclable) to the Common Bio-medical Waste Treatment Facilities (CBMWTF) on daily bases only after disinfection, mutilation & Shredding. Under any circumstances the waste shall not be disposed without disinfection, mutilation & Shredding.	Complied
7.	The industry shall dispose the recyclable waste to the authorized recyclers in accordance with the CFO&HWA order of the Board.	--
8.	The industry shall comply with Responsibilities of the occupier for management of hazardous and other wastes specified under Rule no. 4 of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016:	--



	<p>i. The occupier shall follow the necessary management of Hazardous Waste and other wastes as specified.</p> <p>ii. The occupier shall be responsible for safe and environmentally sound management of hazardous and other wastes.</p> <p>iii. The hazardous and other wastes generated in the establishment of an occupier shall be sent / sold to an authorized actual user or shall be disposed of in an authorized disposal facility.</p> <p>iv. The hazardous and other wastes shall be transported from an occupier's establishment to an authorized actual user or to an authorized disposal facility in accordance with the provisions of these rules duly maintaining the Manifest copies.</p> <p>v. The occupier who intends to get its hazardous & other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information as may be needed for safe storage and disposal.</p> <p>vi. The occupier shall take all the steps while managing hazardous and other wastes to</p> <ul style="list-style-type: none">• contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and• Provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety. <p>vii. Every occupier authorized under these rules, shall maintain a record of hazardous and other wastes managed by him in Form-3 and prepare and submit to the State Pollution Control Board, an annual return containing the details specified in Form-4 on or before 30th day of June following the financial year to which that return relates.</p> <p>viii. Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.</p> <p>ix. The authorized actual user of hazardous & other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.</p>	
--	--	--

2. The industry has submitted production details from Dec, 2018 to May, 2019. The details are as follows:

S.No	Month	Tablets in No.'s	Capsules in No.'s	Sachets in No.'s	Rejection products in kgs
	Consented Capacity	0.108 Billion nos/month	0.016 Billion nos/month	0.008 Billion nos/month	
1	December.18	9960000	0	0	822.101

2	January.19	9230000	0	0	521.52
3	February.19	9256000	0	0	626.13
4	March.19	14040000	1272000	0	775.21
5	April 19	10000000	900000	0	682.77
6	May 19	3950000	0	0	390.75
Total		56436000	2172000	0	3818.484
Avg. per month		9406000 (0.009406 billions)	362000(0.00036 2 billions)	0	636.41 kgs

***For the above period, i.e. Dec, 2018 to May, 2019, the industry has manufactured Tablets - 0.009406 Billions Nos./month against the consented capacity Tablets - 0.108 Billion Nos./Month, Capsules - 0.000362 billions Billion Nos./Month against consented capacity 0.016 Billion Nos./Month.**

The industry has submitted details of wastewater lifted to M/s PETL (CETP) from December, 2018 to May, 2019.

S.No	Month	Consented Qty	Number of tankers send to PETL	Waste water Qty disposed to PETL in KL
1	December.18	55 KLD / 1650 KLM	83	1537
2	January.19		74	1409
3	February.19		82	1506
4	March.19		91	1820
5	April 19		63	1260
6	May19		71	1420
*As seen from the above the industry is lifting the effluents within the consented capacity.				

The industry has submitted details of waste lifted to M/s. TSDF from December, 2018 to May, 2019.

S.No	Month	Consented Qty for Date expired, Discarded & off specification medicines	Hazardous waste generated in Kg	Hazardous waste disposed in Kg
1	Dec,18	1 TPM	822.10	Nil
2	January,19		521.52	Nil
3	February,19		626.13	1950
4	March,19		775.216	Nil
5	April, 19		682.774	Nil
6	May, 19		390.75	Nil
Average Qty			636.41 Kg	
*The industry has lifted Date expired, Discarded & off specification medicines - 0.636 TPM for the last six months against permitted capacity -1 TPM				

The industry has submitted details of Biomedical waste lifted to M/s. Svethansh & Company, Mahaboobnagar from December, 2018 to May, 2019.

S.No.	Month	Yellow	Red	Blue	P.P. Count	Total
		Qty in Kgs.	Qty in Kgs.	Qty in Kgs.	Qty in Kgs.	
1.	Dec.18	0	316	10	6	332
2.	Jan.19	198	41.5	0	0	239.5
3.	Feb.19	76	65	0	0	141
4.	Mar.19	74	45	0	0	119
5.	Apr.19	75	45	0	0	120
6.	May.19	121	57	19	4	201.2

***The industry is disposing BMW waste to M/s. Svethansh & Company, Mahaboobnagar as per the additional directions issued by the Board vide order dated : 10.12.2018**

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Observations & Findings:

- As per CFO order dated: 06.02.2018, the industry is permitted to dispose entire effluents of 55 KLD to PETL for further treatment, whereas during the inspection it was observed that, the industry has constructed full-fledged ETP, RO system, evaporator followed by Multiple Vapour Reactor (MVR) for treating the effluents i.e., before lifting the effluents to CETP, PETL.
- The industry is also having STP for treating of domestic effluents. Whereas, as per CFO order dated: 06.02.2018, the industry is permitted to dispose domestic effluents of 15 KLD to PETL for further treatment.
- The industry has provided below ground level tanks for storage of effluents.

The analysis reports are as follows:

Parameters	Unit	Pretreated effluents before sending to CETP	CETP Inlet Standards.
pH at 25°C	-	7.53	5.5-9.0
Total Dissolved Solids	mg/L	1203	5,000
Chemical Oxygen Demand	mg/L	332	15,000
Oil and Grease	mg/L	BDL	20

The industry shall provide roofed shed for the storage of sludge without access for rain water.

Recommendations:

- The industry may be directed to remove evaporator followed by Multiple Vapour Reactor (MVR) which is generally used to achieve ZLD system.
- The industry shall remove all below ground level collection tanks for storage of effluents immediately.
- The industry shall construct aboveground level collection tanks.

8. WHEREAS, the Board has reviewed the status of unit in the Task Force Committee meeting held on 22.07.2019. Your unit representatives attended the meeting and stated that the unit is sending all the effluents to CETP-PETL with proper manifest system. Also assured that the unit is not discharging any waste water outside the premises.

The committee recommended to address a letter to the District Collector, Mahabubnagar to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

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The team shall assess the following :

- a. Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- b. Ground water pollution in the surrounding villages
- c. Soil & Crop damages
- d. Compensation to the affected farmers / surrounding villagers.

The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period upto 31.12.2019 with certain conditions.

9. After careful consideration of material facts of the case, the Board hereby issue temporary revocation of closure orders for a period upto 31.12.2019 with the following conditions:
 - i. The industry shall comply with all the CFO conditions issued by the Board
 - ii. The industry shall not produce any un-consented products
 - iii. The industry shall not discharge any effluent / waste water within or outside the factory premises
 - iv. The industry shall dismantle all the below ground level effluent storage tanks.
 - v. The industry shall ensure that there are no seepages / overflow from the effluent storage tank
 - vi. The industry shall send all the pre-treated effluents along with Domestic effluents to M/s. PETL, Patancheru for further treatment & disposal after meeting the CETP inlet standards.
 - vii. The industry shall submit the monthly details of production, effluent generated & disposal to E.E., RO-Hyderabad.
 - viii. The industry shall store ETP / STP sludge under roofed shed till its disposal.
 - ix. The industry shall revalidate the BG of Rs. 8 lakhs till further orders from the Board.
10. The T.S.S.P.D.C.L has been directed to restore the power supply to your industry temporarily for a period upto 31.12.2019.
11. These orders are issued under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
12. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

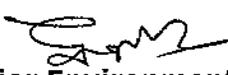
Sd/-
MEMBER SECRETARY

To
M/s. Evertogen Life Sciences
(Formerly M/s. Optimus Generics Ltd.),
Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ,
Green Industrial Park, Polepally (V), Jadcherla (M),
Mahaboobnagar District

Copy to :

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), TSSPDCL, Mettugadda, Mahabubnagar for information and necessary action.
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-Hyderabad for information and necessary action.
5. Concerned file.

// T.C.F.B.O //


Senior Environmental Engineer
(Unit - I)

ofc



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

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BY REGD. POST WITH ACK. DUE

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2018-1057 Date: 27.07.2019

Sub : M/s. Evertogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Temporary Restoration of power supply Orders - Issued - Reg.**

Ref : 1. Order No. MHB-Polepally/TSPCB/U-I/TF/2018 Dated 19.10.2018.
2. Order No. MHB-Polepally/TSPCB/U-I/TF/2018 dated 27.10.2018.

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to T.S.S.P.D.C.L to restore power supply to M/s. Evertogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District temporarily for a period upto 31.05.2018.

The status of the unit was reviewed by the Board's Task Force committee during the meeting held on 22.07.2019. After careful consideration of all facts of the case, the Board has decided to extend the temporary revocation of closure orders to the industry for a further period upto **31.12.2019**

The Board hereby directs the T.S.S.P.D.C.L to extend the temporary restoration of power supply to M/s. Evertogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District temporarily for a further period upto **31.12.2019** for carrying out the production activities. The Southern Power Distribution Company of TS Ltd. is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
TSSPDCL, Mettugadda, Mahabubnagar

//T.C.F.B.O//


Senior Environmental Engineer
(Unit - I)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519



BY REGD. POST WITH ACK. DUE

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1058

Date:27.07.2019

Sub : M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Directions - Issued - Reg.**

- Ref :
1. Order No. MHB-Polepally/TSPCB/U-I/TF/2017 dated 16.05.2018.
 2. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
 3. Inspection of your industry by the Board officials on 28.05.2019.
 4. Hearing held on 22.07.2019 at Board office.

WHEREAS, you are operating the industry located at Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District and engaged in production of Ashwagandha Extract - 1000 Kgs/day.

2. WHEREAS, the Board issued CFO to your industry on 17.08.2017 with a validity upto 31.03.2022.
3. WHEREAS, the Board issued Closure Order to your industry for Non - compliance of the Board directions. Subsequently, the Board revoked the Closure Order vide order dated 16.05.2018 with certain conditions
4. WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :
"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"
5. WHEREAS, the Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
6. WHEREAS, the team inspected the industry on 28.05.2019 and observed the following :

1.	Name and Address of the Industry :	M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District
	E-mail	rajender@ixoreal.com
	Mobile	9704535627/9542821821
	Telephone	--
2	Date of Inspection	28.05.2019
3	Name and Designation of the person contacted	Sri. Rajender Guddoji, Vice President
4	Line of Activity & Category	Ashwagandha Extraction unit
5	Status of operation (operational/ non-operational/ closed/ any other-if non-operational-reason and period of non-operation	Operational.
6	Date of Commissioning	2017
7	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The industry's obtained the CFO of the Board vide order dt.17.08.2017 for the manufacturing of Ashwagandha Extract - 1000 kg/day with a the validity upto 31.03.2022.
8	Name of the product(s) and by-products manufactured with quantity (per day or month or annum)	Ashwagandha Extract - 1000 kg/day
9	Name of the Major Raw material / material used in the Activity	Ashwagandha roots.
10	Water Consumption	Total water consumption is 22.7 KLD i.e. Process - 18 KLD, Washings - 2.0

		KLD, Boiler feed - 2.0 KLD, Cooling makeup - 0.5 KLD, Domestic - 0.2 KLD.
11	Waste Water generation	Wastewater of about 20.4 KLD from Process - 18.0 KLD, Washings - 2.0 KLD, Boiler blow down - 0.1 KLD, Cooling bleed off - 0.1 KLD and Domestic - 0.2 KLD.
12	Details of the Effluent Treatment systems and disposal	As per CFO order, After treatment in ETP, the treated effluents shall be sent to PETL. During inspection, the team observed that, the industry has constructed ETP. The industry is partially using the pretreated water onland for gardening and also disposing the waste water to CETP, PETL - Patancheru. The industry is having below ground level concrete pit. The industry representative informed that they are storing treated water before sending to M/s. PETL and partially using for onland gardening.
13	Details of sources of Air pollution and Control equipment and systems.	HSD oil fired boiler of capacity 1.5 TPH.
14	Details of solid and hazardous waste generation, storage and disposal.	As the product is herbal, the representative informed that the solid waste are reused back.

Condition wise compliance report on the Schedule - B conditions issued by the Board Dated: 17.08.2017

S.No	Conditions issued	Compliance																					
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1"> <thead> <tr> <th>Sl No</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Process</td> <td>18.0 KLD</td> </tr> <tr> <td>2</td> <td>Washing</td> <td>2.0 KLD</td> </tr> <tr> <td>3</td> <td>Boiler Feed</td> <td>2.0 KLD</td> </tr> <tr> <td>4</td> <td>Cooling</td> <td>0.5 KLD</td> </tr> <tr> <td>5</td> <td>Domestic</td> <td>0.2 KLD</td> </tr> <tr> <td colspan="2">TOTAL</td> <td>22.7 KLD</td> </tr> </tbody> </table>	Sl No	Purpose	Quantity	1	Process	18.0 KLD	2	Washing	2.0 KLD	3	Boiler Feed	2.0 KLD	4	Cooling	0.5 KLD	5	Domestic	0.2 KLD	TOTAL		22.7 KLD	Complied
Sl No	Purpose	Quantity																					
1	Process	18.0 KLD																					
2	Washing	2.0 KLD																					
3	Boiler Feed	2.0 KLD																					
4	Cooling	0.5 KLD																					
5	Domestic	0.2 KLD																					
TOTAL		22.7 KLD																					
2.	The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.	--																					
3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM_{10})</td> <td>100</td> </tr> </tbody> </table>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter(PM_{10})	100	--															
S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$																					
1	Particulate Matter(PM_{10})	100																					

	2	Particulate Matter (PM _{2.5})	60	
	3	SO ₂	80	
	4	NOx	80	
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.			--
5.	The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.			As per the production details submitted by the industry for the period from December, 2018 to May, 2019 - the industry has manufactured on an average of 8,052 kg/month against consented capacity 30,000 kg/day.
6.	The industry shall operate only after obtaining revocation of closure orders.			The industry has obtained Revocation of Closure Order on 16.05.2018.
7.	The industry shall provide above ground level collection tank for collection of effluents generated.			The industry is having below ground level concrete pit. The industry representative informed that they are storing treated water before sending to M/s. PETL and partially using for onland gardening.
8.	The industry shall regularly operate Effluent Treatment Plant (ETP) for treatment of process and washings, boiler blow down and cooling bleed off effluents. After treatment in ETP the treated wastewater shall be reused or send to M/s. PETL for further treatment and disposal.			During inspection, the team observed that, the industry has constructed ETP. The industry is partially using the pretreated water onland for gardening and also disposing the waste water to CETP, PETL - Patancheru. The industry is having below ground level concrete pit. The industry representative informed that they are storing treated water before sending to M/s. PETL and partially using for onland gardening.
9.	The industry shall regularly operate the air pollution control equipment i.e, dust collector to the HSD oil fired boiler of capacity 1.5 TPH and shall meet the Board prescribed standards.			The industry has provided HSD oil fired boiler of capacity - 1.5 TPH.
10.	The industry shall provide separate energy meter for the operation of the ETP and shall submit the monthly reading to Regional Office, Hyderabad.			The industry has provided energy meter to the ETP
11.	The industry shall not discharge any waste water outside the plant premises under any circumstances.			During inspection by the team, an outlet/pipe was observed outside the industry premises with traces of discharge.
12.	The industry shall not dispose any solid waste outside the factory premises.			Complied
13.	The industry shall install water meters to measure the actual water consumption and waste water discharge.			--
14.	The industry shall not cause odour nuisance in the surrounding area.			Pungent smell was observed within the premises.
15.	The industry shall not cause any air pollution/dust nuisance in the surrounding environment.			
16.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.			Partially complied
17.	The industry should maintain the following records and the same should			--

	<p>be made available to the Board Officials during the inspection.</p> <p>a) Daily production details, RG-I records and Central Excise Returns.</p> <p>b) Effluents generated, treated in ETP, reused / PETL.</p> <p>c) Log Books for pollution control systems.</p> <p>d) Daily solid waste generated and disposed.</p>	
18.	The industry shall maintain good housekeeping with-in the premises.	Complied
19.	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
20.	The industry shall take all precautionary and safety measures during process operations.	--
21.	The industry shall comply with all the directions issued by the Board from time to time.	--
22.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
23.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
24.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

Condition wise compliance report on the revocation of closure order issued by the Board Dated: 16.05.2018		
S.No	Directions	Compliance
1.	The industry shall comply with all the conditions stipulated in CFO Order of the Board	--
2.	The industry shall reuse the treated wastewater / send to M/s. PETL as per the CFO Order	<p>During inspection, the team observed that, the industry has constructed ETP. The industry is partially using the pretreated water for onland for gardening and also disposing the waste water to CETP, PETL - Patancheru. The industry is having below ground level concrete pit. The industry representative informed that they are storing treated water before sending to M/s. PETL and partially using for onland gardening.</p>
3.	The industry shall not discharge any effluents within / outside the plant premises	<p>During inspection by the team, an outlet/pipe was observed outside the industry premises with traces of discharge.</p>
4.	The industry shall submit the RG-I records to the EE.RO. Hyderabad regularly.	--

5.	The industry shall provide water meters to quantify the actual water consumption & waste water generation.	--
6.	The industry shall revalidate the Bank Guarantee of Rs.1 Lakh for another one year before its expiry till further orders from the Board.	The industry has submitted Bank Guarantee of Rs.1 Lakh which was expired on 07.09.2018.



The industry has submitted production details from Dec, 2018 to May, 2019. The details are as follows:

S. No.	Month	Manufacturing Quantity (in Kg/month)	Consented Quantity Kg/month
1.	Dec-18	6058	30000
2.	Jan-19	7035	30000
3.	Feb-19	8065	30000
4.	Mar-19	12067	30000
5.	Apr-19	8044	30000
6.	May-19	7044	30000
TOTAL		48313	

***The industry on an average for six months is manufacturing 8053 Kgs which is within the consented capacity.**

Details of the effluent send to CETP, M/s. P.E.T.L Report from Dec-18 to May-19

SI No	Month	Manifest Date	Quantity in KL	Monthly Consented	Number of tankers send to PETL, CETP
1	December, 2018	11.12.2018	20KL	20.2 KLD / 606 KLM	1
2	January, 2019	01.01.2019	20KL		2
		24.01.2019	20KL		
3	February, 2019	22.02.2019	20KL		1
4	March, 2019	12.03.2019	20KL		2
		29.03.2019	20KL		
5	April, 2019	18.04.2019	20KL	1	
6	May, 2019	06.05.2019	20KL	1	

***As per the production details submitted by the industry, the industry shall send 8 tankers (20 KL) per month to CETP, whereas the industry is disposing less quantities of effluents to CETP.**

Observations & Findings:

- As per CFO order, after treatment in ETP, the treated effluents shall be reused / PETL. During inspection, the team observed that, the industry has constructed ETP. The industry is partially using the pretreated water for onland for gardening and also disposing the waste water to CETP, PETL - Patancheru.
- During inspection by the team, an outlet/pipe was observed outside the industry premises with traces of discharge, which may be used for discharging the effluents.
- The industry is having below ground level concrete pit. The industry representative informed that they are storing treated water before sending to M/s. PETL and partially using for onland gardening.
- As per the production details submitted by the industry, the industry shall send 8 tankers (20 KL) per month to CETP, whereas the industry is disposing less quantities of effluents to CETP.
- The industry shall construct separate rain water drains.
- Pungent smell was observed within the industry premises.

7. The Analysis reports of the samples collected are as follows:

Parameters	Unit	Sample collected from Equalization tank outlet	Sample collected from Aeration tank outlet	CETP Inlet Standards.
pH at 25°C	-	6.86	7.39	5.5-9.0
Total Suspended Solids	mg/L	164	148	-
Total Dissolved Solids	mg/L	1328	1381	5,000
Chemical Oxygen Demand	mg/L	504	952	15,000
Oil and Grease	mg/L	0.1	1.2	20

*** The values are within CETP Inlet standards**

Parameters	Unit	Tube settler outlet discharging on land for gardening
pH at 25°C	-	7.69
Total Suspended Solids	mg/L	12
Total Dissolved Solids	mg/L	1289
Chemical Oxygen Demand	mg/L	80
BOD 3 at 27°C	mg/L	12
Oil and Grease	mg/L	BDL

*** The analysis report of Tube settler outlet discharging on land for gardening indicated TDS – 1289 mg/L & COD – 80 mg/L.**

Recommendations:

- The industry shall not use treated water for onland for gardening and shall dispose the total waste water generated to CETP, PETL - Patancheru.
- The industry shall construct separate rain water drains.
- The industry shall close the outlet/pipe immediately.
- The industry shall dismantle all the below ground level collection tanks.
- The industry shall take measures for controlling the odour nuisance.
- The industry shall dispose the ETP sludge generated to TSDF.

7. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is producing only Aswagandha Extract and using tree roots and water for the process. Also informed that the unit is not discharging any waste water outside their premises.

The committee noted that the process adopted by the industry does not contain any pollutants in the water. The committee recommended to address a letter to the District Collector, Mahabubnagar to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- a. Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- b. Ground water pollution in the surrounding villages
- c. Soil & Crop damages
- d. Compensation to the affected farmers / surrounding villagers.

After detailed discussions the committee recommended to issue certain directions to the unit.

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry
 - i. The industry shall comply with all the CFO conditions issued by the Board
 - ii. The industry shall not discharge any effluent / waste water within or outside the factory premises
 - iii. The industry shall dismantle all the below ground effluent storage tanks.
 - iv. The industry shall send all the pre-treated effluents / waste water to CETP.
 - v. The industry shall take all the measures to ensure that there is no smell nuisance due to operations of the industry.
 - vi. The industry shall provide / maintain water meters to quantify the actual water consumption & waste water generation.
 - vii. The industry shall provide separate rain water drains.
 - viii. The industry shall dispose the ETP sludge generated to TSDF regularly
 - ix. The industry shall revalidate the BG of Rs. 1 lakh till further orders from the Board.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

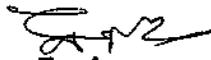
Sd/-
MEMBER SECRETARY

To
M/s. Shri Kartikeya Pharma (SEZ Unit),
Sy.No.408-412, 418-435, 437-445,
Polepally (V), Jadcherla (M), Mahaboobnagar District

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(Unit -I)

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

53

BY REGD. POST WITH ACK. DUE

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019-1059

Date:27.07.2019

Sub : M/s. Hetero Labs Ltd. Unit - I, Sy.No.440, 441, Polepally (V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Directions - Issued - Reg.**

Ref : 1. Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019 dated 08.08.2017.
2. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
3. Inspection of your industry by the Board officials on 28.05.2019.
4. Hearing held on 22.07.2019 at Board office.

1. WHEREAS, you are operating the industry located at Sy.No.440, 441, Polepally (V), Jadcherla (M), Mahaboobnagar District and engaged in Pharmaceutical formulations.
2. WHEREAS, the Board issued CFO to your industry vide order dated 14.05.2013 valid upto 30.09.2016 and subsequently issued auto renewal dt: 18.08.2016 valid upto 30.06.2021.
3. WHEREAS, the Board issued certain directions to your industry vide order dated 08.08.2017.
4. WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :
"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"
5. WHEREAS, the Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
6. WHEREAS, the team inspected the industry on 28.05.2019 and observed the following :

1.	Name and Address of the Industry :	M/s. Hetero Labs Ltd., Unit-I, Sy.No. 440, 441, Polepally (V), Jadcherla (M), Mahaboobnagar District.
	E-mail	srinivasu.metlapalli@heterodrugs.com
	Mobile	9100700882
	Telephone	--
2	Date of Inspection	28.05.2019
3	Name and Designation of the person contacted	M.Srinivasu, GM-CHSE (Formulations), Head - Sustainability.
4	Line of Activity & Category	Pharmaceutical formulations & Orange Category
5	Status of operation (operational/ non-operational/ closed/ any other-if non-operational-reason and period of non-operation	Operational.
6	Date of Commissioning	2010
6	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The Board has CFO order dt. 14.05.2013 with a valid period upto 30.09.2016 and subsequently obtained auto renewal dt: 18.08.2016 valid upto 30.06.2021

Name of the product(s) and by-products manufactured with quantity (per day or month or annum)

Sl. No.	Name of the Product	Total capacity		
1.	Tablets	8100 Millions/annum		
2.	Capsules	7800 Millions/annum		
3.	Liquid Vials	30 Millions/annum		
4.	Inhalers	3 Millions/annum		
5.	Ointments	30 Millions/annum		
6.	Exhibit batch line	120 Millions/annum		
Details of Water Consumption				
S. No.	Consumption	Total quantity (KLD)		
1.	Process & Washes	94.0		
2.	Cooling tower make-up/boilers make - up/utilities	170.0		
3.	Domestic	49.0		
Total		313.0 KLD		
Waste Water Generation				
Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Process & Washings	91.0 KLD	After pretreatment, shall be lifted to CETP, M/s. PETL, Patancheru.	Inlet parameters of CETP prescribed by the Board.
2	Cooling tower/Boiler blow down	12.5 KLD		
3	Domestic Effluents	35.5 KLD		

Details of Hazardous wastes :

S. No.	Name and quantity of the Hazardous waste	Stream	Disposal option
1	ETP sludge (0.1 TPM)	34.3 of Sch-I	To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District
2	Rejected tablets, Capsules etc (10.0 TPM)	28.4 of Sch-I	To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District
3	Bio-medical Waste (0.5 TPM)	---	To Common Bio-Medical Waste treatment / disposal facility
4	Spent mixed solvents (1500 LPM)	28.5 of Sch-I	Shall be sent to authorized recyclers / solvent recovery units or authorized cement plants for incineration.
5.	HDPE Drums / Carboys (200 Drums/month)	33.3 of Sch-I	After complete detoxification, shall be sold to Authorized agencies / parties
6.	Glass ware (1000 Kgs/month)	---	After detoxification sold to Authorized recyclers
7.	Waste Oil (500 LPM)	5.1 of Sch-I	To authorized waste oil re-processors / recycling units.
8.	Used lead acid batteries (10 Nos./Annum)	--	Return to the manufacturer / dealer on buy back basis
9.	Packing material (5 TPM)	--	Sold to authorized recyclers

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S. No.	Condition	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Consumption</th> <th>Total quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washes</td> <td>94.0</td> </tr> <tr> <td>2.</td> <td>Cooling tower make-up/boilers make-up/utilities</td> <td>170.0</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>49.0</td> </tr> <tr> <td></td> <td>Total</td> <td>313.0 KLD</td> </tr> </tbody> </table>	S. No.	Consumption	Total quantity (KLD)	1.	Process & Washes	94.0	2.	Cooling tower make-up/boilers make-up/utilities	170.0	3.	Domestic	49.0		Total	313.0 KLD	--
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	Total	313.0 KLD															
2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	--															
3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM_{10})</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter ($\text{PM}_{2.5}$)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO_2</td> <td>80</td> </tr> <tr> <td>4</td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter(PM_{10})	100	2	Particulate Matter ($\text{PM}_{2.5}$)	60	3	SO_2	80	4	NO_x	80	--
S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter(PM_{10})	100															
2	Particulate Matter ($\text{PM}_{2.5}$)	60															
3	SO_2	80															
4	NO_x	80															
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--															
5.	The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.	Complied															
6.	The industry shall operate the treatment facility continuously and completely recycle the effluents and shall achieve the Zero Liquid Discharge for trade effluents.	--															
7.	The industry shall maintain separate energy meter for ETP & RO system and submit the monthly reading to Regional office, Hyderabad	--															
8.	The industry shall maintain daily record of production, water consumption, effluent generation, waste water treated in RO system, permeate from RO recycled and rejects generated etc.,	--															
9.	The industry shall install flow meters with totaliser at various points of water consumption, effluent generation at inlet & outlet of ETP and at inlet of RO Plant for assessing the quantity of waste water /treated water /recycled water.	--															
10.	The industry shall operate the Sewage treatment plant (STP) for treatment of the domestic effluents and treated domestic effluents shall meet the standards stipulated by the Board before utilizing for on land for gardening in the premises.	The industry has provided STP for treatment of the domestic effluents. After treatment they															

		shall send to PETL, CETP.
11.	The industry shall collect hazardous waste i.e., FE Salts, ETP Sludge & Rejected tablets, Capsules, etc., properly and lift the waste to TSDF, Dundigal, RR district.	Complied
12.	The industry shall not discharge any waste water to outside the factory premises.	Complied
13.	The industry shall not dispose the solid waste outside the factory premises.	Complied
14.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	--
15.	The industry shall develop 5mtrs width thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	--
16.	The industry should earmark an amount of Rs. 5,65,400/- per annum for 10 years towards the Enterprise Social Responsibility (ESR) activities. The industry shall earmark this amount towards Enterprises Social Responsibility (ESR) activities and spend under ESR through ESR / CSR Cell in the office of the District Collector.	--
17.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. Quantity of effluents generated, treated and recycled / reused. Log Books for pollution control systems. Daily solid waste generated and disposed to TSDF.	--
18.	The industry shall maintain good housekeeping within the premises.	Complied
19.	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
20.	The industry shall take necessary measures to control fugitive emissions.	--
21.	The industry shall take all precautionary and safety measures during process operations.	--
22.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
23.	The industry shall comply with all the directions issued by the Board from time to time.	--
24.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
25.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--

The Board Office has issued directions to the industry vide order dated 08.08.2017. The Compliance on directions are as follows:

S. No.	Directions	Compliance
1.	The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs.	--
2.	The industry shall not use any treated wastewater within / outside the premises.	Complied

The Production details submitted by the industry from Dec, 2018 to May, 2019 are as follows:

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SI No	Product Description	Consented Quantity (Millions / Annum)	Dec'18	Jan'19	Feb'19	Mar'19	Apr'19	May'19
1	Tablets	8100	309.45	555.74	586.62	572.01	503.24	578.70
2	Capsules	7800	0	42.13	29.33	35.89	42.25	43.91
3	Liquid Vials	30	0	0.09	0.08	0.09	0.13	0.08
4	Inhalers	3	0	0	0	0	0	0
5	Ointments	30	0	0	0	0	0	0
6	Exhibit batch line	120	2.15	1.23	1.03	3.24	2.91	1.66
Total			311.61	599.18	617.06	611.22	548.53	624.36
*As per the above, the industry has manufactured within the consented quantities.								

The details of wastewater lifted to M/s PETL (CETP) from December, 2018 to May, 2019.

S.No	Month / Yr	Consented Qty	No. of tankers send to PETL, CETP	Waste water Qty disposed to PETL in KL
1	DECEMBER.18	(Total 3 units 139 KLD + 107 KLD + 6.28 KLD)= 252.28 KLD	61	1220
2	JANUARY.19		55	1110
3	FEBRUARY.19		54	1080
4	MARCH.19		58	1160
5	APRIL 19		52	1040
6	May19		53	1060
* The industry is treating the effluents from Unit I, II, & III in the common ETP followed by 3 stage RO, the RO permeate is re-used back and only the RO rejects are lifted to CETP, PETL. Whereas, as per the Board's CFO amendment order dated: 08.01.2018, the industry shall lift the entire effluents from Unit I, II, & III to CETP, PETL.				

The Hazardous wastes details submitted by the industry lifted to M/s. TSDF from December, 2018 to May, 2019.

Si. No	Waste Description	Quantity as per CFO	Dec'18	Jan'19	Feb'19	Mar'19	Apr'19	May'19
1	Reject Tablets	10 TPM	8.38	8.44	0	7.33	49.168	0
2	Spent Mixed Solvents	1500 LPM	0	0	0	0	0	0
3	Waste Oil	500 LPM	0.33	0	0	0	0	0.555

4	Used Batteries	10 Nos / Annum	0	0	0	0	0	0
5	ETP Sludge	0.1 TPM	10.58	10.42	9.525	4.785	9.54	8.955

The details of biomedical waste lifted to M/s. Svethansh & Company, Mahaboobnagar from December, 2018 to May, 2019 are as follows:

SI NO	Waste Description	Consented Quantity	Dec'18	Jan'19	Feb'19	Mar'19	Apr'19	May'19
1	Biomedical Waste	0.5 TPM	0.795	1.182	0.981	0.496	0.932	0.752

Observations & Findings:

1. The industry is treating the effluents from Unit I, II, & III in the common ETP followed by 3 stage RO, the RO permeate is re-used back and only the RO rejects are lifted to CETP, PETL. Whereas, as per the Board's CFO amendment order dated: 08.01.2018, the industry shall lift the entire effluents from Unit I, II, & III to CETP, PETL.
2. During inspection, the industry has provided a HDPE lined pit at the entrance of the main gate which was in dry condition. However, the representative informed that, the pit will be used for storing of rain water.
3. During the visit, the team has collected the water samples at the following points and the Analysis reports are as follows:

Parameters	Unit	INLET of ETP	RO permeate
pH at 25°C	-	6.1	6.04
Total Suspended Solids	mg/L	60	< 5
Total Dissolved Solids	mg/L	1388	64
Chemical Oxygen Demand	mg/L	396	12
Oil and Grease	mg/L	BDL	BDL

*** The industry is using the RO permeate back into the process.**

	Unit	RO reject	CETP Inlet Standards.
pH at 25°C	-	6.2	5.5-9.0
Total Dissolved Solids	mg/L	146	5,000
Chemical Oxygen Demand	mg/L	28	15,000
Oil and Grease	mg/L	BDL	20

*** The industry is meeting the inlet standards of CETP.**

Recommendations:

- a) The industry shall dismantle the HDPE lined pit at the entrance of the main gate.
- b) The industry may be directed to construct separate ETP & STP for 3 units.

7. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is sending all the effluents to CETP with proper manifest system. Also informed that as per the Board directions, they have provided HDPE lined pit within the premises to collect the rain water and are using the same for internal purposes. Also assured that they are not discharging any waste water outside their premises.

The committee recommended to address a letter to the District Collector, Mahabubnagar to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- Ground water pollution in the surrounding villages
- Soil & Crop damages
- Compensation to the affected farmers / surrounding villagers.

After detailed discussions the committee recommended to issue certain directions to the unit.

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry
- The industry shall comply with all the CFO conditions issued by the Board
 - The industry shall not discharge any effluent / waste water within or outside their premises
 - The industry shall send all the pre-treated effluents / waste water to CETP - PETL.
 - The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

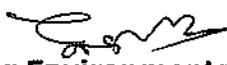
**Sd/-
MEMBER SECRETARY**

**To
M/s. Hetero Labs Ltd. Unit - I,
Sy.No.440, 441, Polepally (V),
Jadcherla (M), Mahaboobnagar District**

Copy to :

- The JCEE, ZO-Hyderabad for information and necessary action.
- The EE, RO-Hyderabad for information and necessary action.
- Concerned file.

//T.C.F.B.O//


**Senior Environmental Engineer
(Unit -I)**



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519



BY REGD. POST WITH ACK. DUE

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1060

Date: 27.07.2019

Sub : M/s. Hetero Labs Ltd. Unit - II, GIP-SEZ, Sy.No.410 & 411, Polepally (V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Directions - Issued - Reg.**

- Ref :
1. Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019 dated 08.08.2017.
 2. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
 3. Inspection of your industry by the Board officials on 28.05.2019.
 4. Hearing held on 22.07.2019 at Board office.

1. WHEREAS, you are operating the industry located at Sy.No.410, 441, Polepally (V), Jadcherla (M), Mahaboobnagar District and engaged in Pharmaceutical formulations.
2. WHEREAS, the Board issued CFO to your industry vide order dated 14.05.2013 valid upto 30.09.2016 and subsequently issued auto renewal dt: 18.08.2016 valid upto 30.06.2021.
3. WHEREAS, the Board issued certain directions to your industry vide order dated 08.08.2017.
4. WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :
"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"
5. WHEREAS, the Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
6. WHEREAS, the team inspected the industry on 28.05.2019 and observed the following :

1.	Name and Address of the Industry :	M/s. Hetero Labs Ltd. Unit - II, GIP-SEZ, Sy.No.410 & 411, Polepally (V), Jadcherla (M), Mahaboobnagar District.
	E-mail	srinivasu.metlapalli@heterodrugs.com
	Mobile	9100700882
	Telephone	--
2	Date of Inspection	28.05.2019
3	Name and Designation of the person contacted	M.Srinivasu, GM-CHSE (Formulations), Head - Sustainability.
4	Line of Activity & Category	Pharmaceutical formulations & Orange Category
5	Status of operation (operational/non-operational/ closed/ any other-if non-operational-reason and period of non-operation	Operational.
6	Date of Commissioning	2010
7	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The Board has CFO order dt. 14.05.2013 with a valid period upto 30.09.2016 and subsequently obtained auto renewal dt: 18.08.2016 valid upto 30.09.2021
8	Name of the product(s) and by-products manufactured with quantity (per day or month or annum)	
Sl. No.	Name of the Product	Total capacity

1.	Tablets	160 Millions/annum		
2.	Capsules	150 Millions/annum		
3.	Liquid Vials	25 Millions/annum		
4.	Lyophilized Vials	6 Millions/annum		
9	Water Consumption			
S. No.	Consumption	Total Quantity		
1	Process and Washings	62 KLD		
2	Cooling tower makeup boilers/ makeup/utilities	138 KLD		
3	Domestic	40 KLD		
Total		240 KLD		
10.	Waste Water Generation			
Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
	Process & Washings	60.5 KLD	After pretreatment, shall be lifted to CETP, M/s. PETL, Patancheru.	Inlet parameters of CETP prescribed by the Board.
	Cooling tower/Boiler blow down	12.0 KLD		
	Domestic Effluents	34.5 KLD		
	Total	107 KLD		
11.	Details of sources of Air pollution and Control equipment and systems.		As per CFO order, the industry is permitted with Oil fired Boiler of capacity - 5 TPH & Thermic fluid heater of capacity - 2 lakh kil.cal./hour (2 nos) (One standby)	
12.	Details of Hazardous wastes			
S. No.	Name and quantity of the Hazardous waste	Stream	Disposal option	
	ETP sludge (0.2 TPM)	34.3 of Sch-I	To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District	
	Rejected tablets, Capsules etc (8.0 TPM)	28.4 of Sch-I	To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District	
	Bio-medical Waste (0.5 TPM)	---	To Common Bio-Medical Waste treatment / disposal facility	
	Spent mixed solvents (1500 LPM)	28.5 of Sch-I	Shall be sent to authorized recyclers / solvent recovery units or authorized cement plants for incineration.	
	HDPE Drums / Carboys (700 Drums)	33.3 of Sch-I	After complete detoxification, shall be sold to Authorized agencies / parties	
	Glass ware (100 Kgs/month)	---	After detoxification sold to Authorized recyclers	
	Waste Oil (650 LPA)	5.1 of Sch-I	To authorized waste oil re-processors / recycling units.	
	Used lead acid batteries (10 Nos./Annum)	--	Return to the manufacturer / dealer on buy back basis	
	Packing material (7 TPM)	--	Sold to authorized recyclers	



S. No.	Condition	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below</p> <table border="1" data-bbox="256 279 886 620"> <thead> <tr> <th>S. No.</th> <th>Consumption</th> <th>Total quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washes</td> <td>62.0</td> </tr> <tr> <td>2.</td> <td>Cooling tower make-up/boilers make-up/utilities</td> <td>138.0</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>40.0</td> </tr> <tr> <td colspan="2">Total</td> <td>240.0 KLD</td> </tr> </tbody> </table>	S. No.	Consumption	Total quantity (KLD)	1.	Process & Washes	62.0	2.	Cooling tower make-up/boilers make-up/utilities	138.0	3.	Domestic	40.0	Total		240.0 KLD	--
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2.	<p>The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.</p>	--															
3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1" data-bbox="256 1212 859 1610"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM_{10})</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter ($\text{PM}_{2.5}$)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO_2</td> <td>80</td> </tr> <tr> <td>4</td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter(PM_{10})	100	2	Particulate Matter ($\text{PM}_{2.5}$)	60	3	SO_2	80	4	NO_x	80	--
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4.	<p>The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.</p>	--															
5.	<p>The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.</p>	Complied															

6.	The industry shall operate the treatment facility continuously and completely recycle the effluents and shall achieve the Zero Liquid Discharge for trade effluents.	--
7.	The industry shall maintain separate energy meter for ETP & RO system and submit the monthly reading to Regional office, Hyderabad	--
8.	The industry shall maintain daily record of production, water consumption, effluent generation, waste water treated in RO system, permeate from RO recycled and rejects generated etc.,	--
9.	The industry shall install flow meters with totaliser at various points of water consumption, effluent generation at inlet & outlet of ETP and at inlet of RO Plant for assessing the quantity of waste water / treated water / recycled water.	
10.	The industry shall operate the Sewage treatment plant (STP) for treatment of the domestic effluents and treated domestic effluents shall meet the standards stipulated by the Board before utilizing for on land for gardening in the premises.	The industry has provided STP for treatment of the domestic effluents. After treatment they shall send to PETL, CETP.
11.	The industry shall collect hazardous waste i.e., FE Salts, ETP Sludge & Rejected tablets, Capsules, etc., properly and lift the waste to TSDF, Dundigal, RR district.	--
12.	The industry shall not discharge any waste water to outside the factory premises.	Complied
13.	The industry shall not dispose the solid waste outside the factory premises.	Complied
14.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	--
15.	The industry shall develop 5mtrs width thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	--
16.	The industry should earmark an amount of Rs. 9,21,800/- per annum for 10 years towards the Enterprise Social Responsibility (ESR) activities. The industry shall earmark this amount towards Enterprises Social Responsibility (ESR) activities and spend under ESR through ESR / CSR Cell in the office of the District Collector.	--
17.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Quantity of effluents generated, treated and recycled / reused. b) Log Books for pollution control systems. c) Daily solid waste generated and disposed to TSDF.	--

18.	The industry shall maintain good housekeeping with-in the premises.	Good
19.	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
20.	The industry shall take necessary measures to control fugitive emissions.	--
21.	The industry shall take all precautionary and safety measures during process operations.	--
22.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
23.	The industry shall comply with all the directions issued by the Board from time to time.	--
24.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
25.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--

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The Board Office has issued directions to the industry vide order dated 08.08.2017. The Compliance on directions are as follows:

S. No.	Directions	Compliance
1.	The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs.	--
2.	The industry shall not use any treated wastewater within / outside the premises.	Complied

The Production details submitted by the industry from Dec, 2018 to May, 2019 are as follows:

Sl No	Name of the Product	Quantity as per CFO (Millions/Annnum)	DEC'18	JAN'19	FEB'19	MAR'19	APR'19	MAY'19	Total
1	Tablets	160	4.811	2.725	38.935	0.901	1.647	4.094	56.13
2	Liquid Vials	25	0.0117	0.0096	0.0657	0.0178	0.0072	0.0304	0.17
3	Capsules	150	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Lyophilised Vials	6	Nil	Nil	Nil	Nil	Nil	Nil	Nil
	Total	341	4.8	2.7	39.0	0.9	1.7	4.1	56.3

***As per the above, the industry has manufactured within the consented quantities.**



The details of wastewater lifted to M/s PETL (CETP) from December, 2018 to May, 2019.

SI NO	Waste Description	Quantity as per CFO	Units	Dec'18	Jan '19	Feb'19	Mar'19	Apr'19	May'19
1	Reject Tablets	8 TPM	TPM	0.003	0.002	0.002	0.004	0.009	0.008
2	Spent Mixed Solvents	1500 TPM	LPM	0	0	0	0	0	0
3	Waste Oil	650 LPM	LPM	0	0	0.36	0	0	0
4	Used Batteries	10 Nos/annum	Numbers / Annum	0	0	0	0	0	0
Total				0.003	0.002	0.362	0.004	0.009	0.008

The Hazardous wastes details submitted by the industry lifted to M/s. TSDF from December, 2018 to May, 2019.

S.No	Month	Consented Qty	Number of tankers send to PETL, CETP	Waste water Qty disposed to PETL in KL
1	DECEMBER.18	(Total 3 units 139 KLD + 107 KLD + 6.28 KLD)= 252.28 KLD	61	1220
2	JANUARY.19		55	1110
3	FEBRUARY.19		54	1080
4	MARCH.19		58	1160
5	APRIL 19		52	1040
6	May19		53	1060
<p>* The industry is treating the effluents from Unit I, II, & III in the common ETP followed by 3 stage RO, the RO permeate is re-used back and only the RO rejects are lifted to CETP, PETL. Whereas, as per the Board's CFO amendment order dated: 08.01.2018, the industry shall lift the entire effluents from Unit I, II, & III to CETP, PETL.</p>				

The details of Biomedical waste lifted to M/s. Svethansh & Company, Mahaboobnagar from December, 2018 to May, 2019 are as follows:

SI NO	Waste Description	Consented Quantity	Dec'18	Jan'19	Feb'19	Mar'19	Apr'19	May'19
1	Biomedical Waste	0.5 TPM	0.312	0.165	0.289	0.302	0.320	0.220

Observations & Findings:

1. The industry is treating the effluents from Unit I, II, & III in the common ETP followed by 3 stage RO, the RO permeate is re-used back and only the RO rejects are lifted to CETP, PETL. Whereas, as per the Board's CFO amendment order dated: 08.01.2018, the industry shall lift the entire effluents from Unit I, II, & III to CETP, PETL.
2. During inspection, the industry has provided a HDPE lined pit at the entrance of the main gate which was in dry condition. However, the representative informed that, the pit will be used for storing of rain water.

3. The industry is operating Briquette fired boiler instead of oil fired and not provided Platform, port hole to the boiler to carry out stack monitoring by the Board.
4. During the visit, the team has collected the water samples at the following points and the Analysis reports are as follows:

Parameters	Unit	INLET of ETP	RO permeate
pH at 25°C	-	6.1	6.04
Total Suspended Solids	mg/L	60	< 5
Total Dissolved Solids	mg/L	1388	64
Chemical Oxygen Demand	mg/L	396	12
Oil and Grease	mg/L	BDL	BDL
* The industry is using the RO permeate back into the process.			

	Unit	RO reject	CETP Inlet Standards.
pH at 25°C	-	6.2	5.5-9.0
Total Dissolved Solids	mg/L	146	5,000
Chemical Oxygen Demand	mg/L	28	15,000
Oil and Grease	mg/L	BDL	20
* The industry is meeting the inlet standards of CETP.			

Recommendations:

- The industry shall dismantle the HDPE lined pit at the entrance of the main gate.
 - The industry may be directed to construct separate ETP & STP for 3 units.
 - The industry shall immediately change the fuel chamber from Briquette to FO fired.
 - The industry shall provide Platform, port hole to the 5 TPH boiler to carry out stack monitoring by the Board.
7. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is sending all the effluents to CETP with proper manifest system. Also informed that as per the Board directions, they have provided HDPE lined pit within the premises to collect the rain water and are using the same for internal purposes. Also assured that they are not discharging any waste water outside their premises.

The committee recommended to address a letter to the District Collector, Mahabubnagar to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- a. Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- b. Ground water pollution in the surrounding villages
- c. Soil & Crop damages
- d. Compensation to the affected farmers / surrounding villagers.

After detailed discussions the committee recommended to issue certain directions to the unit.

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8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry
 - i. The industry shall comply with all the CFO conditions issued by the Board
 - ii. The industry shall not discharge any effluent / waste water within or outside their premises
 - iii. The industry shall send all the pre-treated effluents / waste water to CETP - PETL.
 - iv. The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Hetero Labs Ltd. Unit - II,
GIP-SEZ, Sy.No.410 & 411, Polepally (V),
Jadcherla (M), Mahaboobnagar District**

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//



**Senior Environmental Engineer
(Unit -I)**

ofc
/



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

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Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019-1061

Date:27.07.2019

Sub : M/s. Hetero Biopharma Limited, Sy. No. 458, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Directions - Issued - Reg.**

Ref : 1. Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019 dated 08.08.2017.
2. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
3. Inspection of your industry by the Board officials on 28.05.2019.
4. Hearing held on 22.07.2019 at Board office.

WHEREAS, you are operating the industry located at Sy. No. 458, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahaboobnagar District and engaged in Pharmaceutical formulations.

- WHEREAS, the Board issued CFO to your industry vide order dated 07.12.2015 with a valid period upto 30.09.2020 and subsequently obtained CFE (Expansion) dt: 30.04.2016. But, the industry has not obtained CFO for expansion quantities.
- WHEREAS, the Board issued certain directions to your industry vide order dated 08.08.2017.
- WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :
"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"
- WHEREAS, the Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
- WHEREAS, the team inspected the industry on 28.05.2019 and observed the following :

1.	Name and Address of the Industry :	M/s. Hetero Biopharma Limited, Sy. No. 458, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahaboobnagar District.
	E-mail	srinivasu.metlapalli@heterodrugs.com
	Mobile	9100700882
	Telephone	--
2	Date of Inspection	28.05.2019
3	Name and Designation of the person contacted	Sri. M. Srinivasu, GM-CHSE (Formulations), Head - Sustainability.
4	Line of Activity & Category	Pharmaceutical formulations & Orange Category
5	Status of operation (operational/ non-operational/ closed/ any other-if non-operational-reason and period of non-operation	Operational.
6	Date of Commissioning	2014
6	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The Board has CFO order dt. 07.12.2015 with a valid period upto 30.09.2020 and subsequently obtained CFE (Expansion) dt: 30.04.2016. But, the industry has not obtained CFO for expansion quantities.
7	Name of the product(s) and by-products manufactured with quantity (per day or month or annum)	
S. No.	Products	Quantity

	Darbepoetinalfa	50000 Nos./month
	Rituximab	40000 Nos./month
	Bevacizumab	30000 Nos./month
	Adalimumab	30000 Nos./month

8.	Water Consumption	
S. No.	Consumption	Total Quantity
	Process and Washings	3.0 KLD
	Boilers makeup	1.0 KLD
	Cooling Tower	1.5 KLD
	Domestic	4.0 KLD
	Total	9.5 KLD

9.	Waste Water Generation			
Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
	Process & Washings	2.98 KLD	After pretreatment, shall be lifted to CETP, M/s. PETL, Patancheru.	Inlet parameters of CETP prescribed by the Board.
	Cooling Bledd off	0.2 KLD		
	Boiler blow down	0.1KLD		
	Domestic	3.0 KLD		

10	Details of sources of Air pollution and Control equipment and systems.	As per CFO order, the industry is permitted with Oil fired Boiler of capacity - 5 TPH
----	--	---

12.	Details of Hazardous wastes		
Sl. No	Name of the Hazardous Waste	Quantity of Hazardous waste	Disposal Option
	ETP sludge	100 kgs/month	Shall be sent to M/s HWM Project (TSDF), Dundigal (V), Rangareddy District / authorized cement industries
	Reject/sweeping materials	1000 kgs/month	
	Bio-medical waste	500 kgs/month	Shall be sent to authorised Bio-Medical Waste treatment & disposal facility.
	Glass ware	500 kgs/month	After complete detoxification, shall be sent to authorized recyclers.
	Packing materials	500 kgs/month	Shall be sold to authorized recyclers.

The CFO condition of Schedule - B dt: 07.12.2015 are as follows:

S. No.	Condition	Compliance																		
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings</td> <td>3.0 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler Makeup</td> <td>1.0 KLD</td> </tr> <tr> <td>3.</td> <td>Cooling tower</td> <td>1.5 KLD</td> </tr> <tr> <td>4.</td> <td>Domestic</td> <td>4.0 KLD</td> </tr> <tr> <td colspan="2">Total</td> <td>9.5 KLD</td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption	1.	Process & Washings	3.0 KLD	2.	Boiler Makeup	1.0 KLD	3.	Cooling tower	1.5 KLD	4.	Domestic	4.0 KLD	Total		9.5 KLD	--
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2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the	--																		

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assessment orders as and when issued by Board.																	
3.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards (mg/Nm³)</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1 to 3</td> <td style="text-align: center;">SPM</td> <td style="text-align: center;">115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards (mg/Nm ³)	1 to 3	SPM	115	<p>During the visit, the team has conducted stack monitoring to the briquette fired boiler of capacity - 5 TPH, whereas the Board has permitted FO as fuel for Boiler. As per report, the SPM value exceeds the standard value analysis value i.e, SPM - 330 mg/Nm³ as against standard value - 115 mg/Nm³</p>									
Chimney No.	Parameter	Emission Standards (mg/Nm ³)															
1 to 3	SPM	115															
4.	<p>The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	--															
5.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in µg/m³</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">Particulate Matter(PM₁₀)</td> <td style="text-align: center;">100</td> </tr> <tr> <td style="text-align: center;">2</td> <td style="text-align: center;">Particulate Matter (PM_{2.5})</td> <td style="text-align: center;">60</td> </tr> <tr> <td style="text-align: center;">3</td> <td style="text-align: center;">SO₂</td> <td style="text-align: center;">80</td> </tr> <tr> <td style="text-align: center;">4</td> <td style="text-align: center;">NOx</td> <td style="text-align: center;">80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in µg/m ³	1	Particulate Matter(PM ₁₀)	100	2	Particulate Matter (PM _{2.5})	60	3	SO ₂	80	4	NOx	80	--
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6.	<p>The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.</p>	--															
7.	<p>The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.</p>	--															
8.	<p>The industry shall treat the process and washing effluents, cooling bleed off & boiler blow down in common ETP (Unit-I, Unit-II & Unit-III) and after treatment, the treated effluents shall be completely recycle/reuse the effluents and shall achieve the Zero liquid discharge for trade effluents.</p>	--															
9.	<p>The industry shall treat the domestic effluents in Sewage Treatment Plant (STP) and the treated domestic effluents shall be used for utilities and on-land application within the industry premises only by complying standards stipulated by the Board.</p>	<p>The industry has provided STP for treatment of the domestic effluents. After treatment they shall send to</p>															



		PETL, CETP.
10.	The industry shall maintain daily record for production, water consumption, effluent generation, waste water treated in ETP.	--
11.	The industry shall collect hazardous waste i.e., ETP Sludge & Rejected / Sweeping materials properly and lift the waste to TSDF, Dundigal, RR district.	--
12.	The industry shall not discharge any waste water to outside the factory premises.	Complied
13.	The industry shall not dispose the solid waste outside the factory premises.	Complied
14.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	--
15.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	--
16.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of effluents generated and treated. c) Log Books for pollution control systems. d) Daily solid waste generated and disposed.	--
17.	The industry shall maintain good housekeeping & maintain proper records for hazardous waste stated in the authorization.	Good
18.	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
19.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	--
20.	The industry shall take necessary measures to control fugitive emissions.	--
21.	The industry shall take all precautionary and safety measures during process operations.	--
22.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
23.	The industry shall comply with all the directions issued by the Board from time to time.	--
24.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
25.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
26.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

The Board Office has issued directions to the industry vide order dated 08.08.2017. The Compliance on directions are as follows:

S. No.	Directions	Compliance
1.	The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs.	--
2.	The industry shall not use any treated wastewater within / outside the premises.	Complied

The Production details submitted by the industry from Dec, 2018 to May, 2019 are as follows:

S. No.	Name of the Product	Quantity as per CFO(Nos/Month)	Dec-18	Jan-19	Feb-19	Mar-19	Apr-19	May-19
1	Darbepoetin alfa	50000	21,456	48,144	27,402	47,244	13,632	44,262
2	Rituximab	40000	4,549	20,814	14,023	12,792	nil	11,907
3	Bevacizumab	30000	2,893	8,194	4,163	797	nil	2,396
4	Adalimumab	30000	4,021	nil	3,988	nil	nil	4,013

***As per the above, the industry has manufactured within the consented quantities.**

The details of wastewater lifted to M/s PETL (CETP) from December, 2018 to May, 2019.

S.No	Month	Consented Qty	Number of tankers send to PETL, CETP	Waste water Qty disposed to PETL in KL
1	DECEMBER.18	(Total 3 units 139 KLD + 107 KLD + 6.28 KLD)= 252.28 KLD	61	1220
2	JANUARY.19		55	1110
3	FEBRUARY.19		54	1080
4	MARCH.19		58	1160
5	APRIL 19		52	1040
6	May19		53	1060

*** The industry is treating the effluents from Unit I, II, & III in the common ETP followed by 3 stage RO, the RO permeate is re-used back and only the RO rejects are lifted to CETP, PETL. Whereas, as per the Board's CFO amendment order dated: 08.01.2018, the industry shall lift the entire effluents from Unit I, II, & III to CETP, PETL.**

The details of Biomedical waste lifted to M/s. Svethansh & Company, Mahaboobnagar from December, 2018 to May, 2019.

S.No.	Month	Yellow	Red	Blue	P.P. Count	Total
		Qty in Kgs.	Qty in Kgs.	Qty in Kgs.	Qty in Kgs.	
1.	Dec.18	1126	867	630	220	2843
2.	Jan.19	1255	968	538	382	3143
3.	Feb.19	840	1050	138	72	2100
4.	Mar.19	608	146	150	76	980
5	Apr.19	650	128	201	28	1007
6.	May, 19	549	116	180	53	898

Observations & Findings:

- 1) The industry is treating the effluents from Unit I, II, & III in the common ETP followed by 3 stage RO, the RO permeate is re-used back and only the RO rejects are lifted to CETP, PETL. Whereas, as per the Board's CFO amendment order dated: 08.01.2018, the industry shall lift the entire effluents from Unit I, II, & III to CETP, PETL.

- 2) During the visit, the team has conducted stack monitoring to the briquette fired boiler of capacity - 5 TPH, whereas the Board has permitted FO as fuel for Boiler.
- 3) As per report, the SPM value exceeds the standard value analysis value i.e, **SPM - 330 mg/Nm³** as against standard value - 115 mg/Nm³
- 4) During inspection, the industry has provided a HDPE lined pit at the entrance of the main gate which was in dry condition. However, the representative informed that, the pit will be used for storing of rain water.
- 5) During the visit, the team has collected the water samples at the following points and the Analysis reports are as follows:

Parameters	Unit	INLET of ETP	RO permeate
pH at 25°C	-	6.1	6.04
Total Suspended Solids	mg/L	60	< 5
Total Dissolved Solids	mg/L	1388	64
Chemical Oxygen Demand	mg/L	396	12
Oil and Grease	mg/L	BDL	BDL
* The industry is using the RO permeate back into the process.			

	Unit	RO reject	CETP Inlet Standards.
pH at 25°C	-	6.2	5.5-9.0
Total Dissolved Solids	mg/L	146	5,000
Chemical Oxygen Demand	mg/L	28	15,000
Oil and Grease	mg/L	BDL	20
* The industry is meeting the inlet standards of CETP.			

Recommendations:

- The industry may be directed to construct separate ETP & STP for 3 units.
- The industry shall dismantle the HDPE lined pit at the entrance of the main gate.
- The industry shall change the fuel chamber from Briquette fired to Oil fired immediately.

7. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is sending all the effluents to CETP with proper manifest system. Also informed that as per the Board directions, they have provided HDPE lined pit within the premises to collect the rain water and are using the same for internal purposes. Also assured that they are not discharging any waste water outside their premises.

The committee recommended to address a letter to the District Collector, Mahabubnagar to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- a. Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- b. Ground water pollution in the surrounding villages
- c. Soil & Crop damages
- d. Compensation to the affected farmers / surrounding villagers.

After detailed discussions the committee recommended to issue certain directions to the unit.

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry
- i. The industry shall comply with all the CFO conditions issued by the Board
 - ii. The industry shall not discharge any effluent / waste water within or outside the premises
 - iii. The industry shall send all the pre-treated effluents / waste water to CETP - PETL.
 - iv. The industry shall always comply with the Stack Emission Monitoring Standards.
 - v. The industry shall obtain amendment to CFO order for operating Briquette fired boiler.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

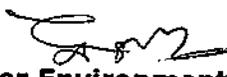
Sd/-
MEMBER SECRETARY

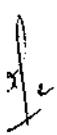
To
M/s. Hetero Biopharma Limited,
Sy. No. 458, TSIIC, SEZ, Polepally (V),
Jadcherla (M), Mahaboobnagar District

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(Unit -I)





TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519



BY REGD. POST WITH ACK. DUE

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1062

Date:27.07.2019

Sub : M/s. Mylan Laboratory, (Formerly Glochem Industries Ltd., Sy.No.408, 410 GIP, Plot No. S-16 & S-17/A, SEZ Jadcherla, Polepally (V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Directions - Issued - Reg.**

- Ref :
1. GEN-35/Polepally/TSPCB/U-I/TF/2018 Dated 10.12.2018.
 2. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
 3. Inspection of your industry by the Board officials on 03.06.2019.
 4. Hearing held on 22.07.2019 at Board office.

WHEREAS, you are operating the industry located at Sy.No.408, 410 GIP, Plot No. S-16 & S-17/A, SEZ Jadcherla, Polepally (V), Jadcherla (M), Mahaboobnagar District and engaged in Pharmaceutical formulations.

2. WHEREAS, the Board issued CFO to your industry on 26.02.2016 with a validity upto 31.03.2021.
3. WHEREAS, the Board Issued certain directions to your industry vide order dated 10.12.2018.
4. WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :
"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"
5. WHEREAS, the Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
6. WHEREAS, the team inspected the industry on 03.06.2019 and observed the following :

1.	Name and Address of the Industry :	M/s. Mylan Laboratory, (Formerly Glochem Industries Ltd.,), Sy.No.408, 410 GIP, Plot No. S-16 & S-17/A, SEZ Jadcherla, Polepally (V), Jadcherla (M), Mahaboobnagar District - 509 301.
	E-mail	rajanna.kattekola@mylan.in
	Mobile	8542307000
	Telephone	--
2	Date of Inspection	03.06.2019
3	Name and Designation of the person contacted	Sri. Rajanna, EHS
4	Line of Activity & Category	Pharmaceutical Formulations
5	Status of operation (operational/non-operational/ closed/ any other-if non-operational-reason and period of non-operation	Operational.
6	Date of Commissioning	2011
7	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The industry has obtained the CFO of the Board vide order dt. 26.02.2016 with a validity upto 31.03.2021.
8	Name of the product(s) and by-products manufactured with quantity (per day or month or annum)	Tablets Coated - 0.967 Billions/annum, Tablets Uncoated - 2.033 Billions/annum, Capsules - 0.5 Billions/annum
9	Name of the Major Raw material / material used in the Activity	--

10	Water Consumption	
	Process & Washings	95.0 KLD
	Laboratories (QC & R&D)	5.0 KLD
	Boilers Make - up.	85.0 KLD
	Cooling tower make-up	110.0 KLD
	*DM/RO plant regeneration	2.0 KLD
	**Hot water generation	--
	Detoxification facility	2.0 KLD
	Scrubbers	1.0 KLD
	Domestic	30.0 KLD
	Gardening	20.0 KLD
	TOTAL	350 KLD
11	Waste Water generation	
	Process & Washings	95.0 KLD
	Laboratories (QC & R&D)	5.0 KLD
	Boilers	5.0 KLD
	Cooling tower	10.0 KLD
	DM/RO plant regeneration	2.0 KLD
	Hot water generation	--
	Detoxification facility	2.0 KLD
	Scrubbers	1.0 KLD
	Domestic	30.0 KLD
	TOTAL	150 KLD
12	Details of the effluent generation and flow meters status.	After pre-treatment, all the trade effluents shall be send to M/s. PETL, Patacheru for further treatment and disposal.
13	Details of the Effluent Treatment systems and disposal	--
14	Details of sources of Air pollution and Control equipment and systems.	--

Details of solid and hazardous waste generation, storage and disposal.

S. No.	Name and quantity of the Hazardous/Solid waste	After Expansion	Hazardous / as defined under HWM Rules, 2008 & amendments	Method of Disposal
1	ETP Sludge	1500 Kgs / month	34.3 of Sch-I	Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District
2	Spent mixed solvents	2000 Kgs/month	28.5 of Sch- I	Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries
3	Insulation Waste	1000 Kgs / month	---	Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District /Cement industries
4	Date expired/discarded off specification drugs (rejected tablets & capsules)	15030 Kgs / month	28.4 of Sch-I	
5	Discarded injection vials	100 Kgs / month	28.4 of Sch-I	
6	Spent discarded vials	400Kgs / month	28.4 of Sch-I	
7	Discarded personal protective equipment	1000 Kgs / month	28.4 of Sch-I	
8	Discarded thermocol	1000 Kgs / month	28.4 of Sch-I	
9	HEPA filters/Oil filters	50 nos / annum	33.3 of Sch-I	
10	Discarded UF/RO members	30 nos / annum	33.3 of Sch-I	



11	Used Oil	350 LPM	5.1 of Sch-I	Shall be sent to authorized Re-Processors / Re - Cyclers
12	Discarded Container	1200 nos/day	33.3 of Sch-I	After complete detoxification, shall be sold to outside agencies / dealers
13	Container Liners	3.0 TPM	33.3 of Sch-I	
14	Lead acid batteries	78.0 nos/year	17 of Sch-IV	Shall be returned to the manufactures / dealers on buy back basis.
15	E-Waste	3.0 TPA	---	Authorized collection center/recyclers/d ismantler/ disposal facility.
16	Boiler FO soot	1.0 TPM	---	Shall be sold to outside agencies / recyclers
17	Plywood boxes, tins	2.0 TPM	---	
18	PV/PVDC/Alum. Foil	--	---	
19	Glass scrap	1.0 TPM	---	
20	G.I.Scrap	5.0 TPM	---	
21	Aluminium scrap	2.0 TPM	---	
22	M.S.Scrap	5.0 TPM	---	
23	Waste paper, wood, packing materials, cartons, plastics etc.	5.0 TPM	---	
24	Packing materials	5.0 TPM	---	

The Board Office has issued directions to the industry vide order dated 10.12.2018. The Compliance on directions are as follows:

S. No.	Directions Issued	Compliance Status
1.	The industry shall not operate without CFO&HWA order of the Board.	--
2.	The industry shall comply with the conditions stipulated in CFO&HWA order and directions issued by the Board.	--
3.	The industry shall not dispose the Hazardous wastes and other recyclable waste to the traders under any circumstances.	Complied
4.	The industry shall not sell the used empty drums/ barrels/ liners/ bags/ Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.	The representative informed that they are disposing the empty drums/ barrels/ liners/ bags/ Bottle etc. to outside parties & vendors for reuse.
5.	The industry shall ensure for proper labeling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers/TSDF/Cement Industries.	--
6.	The industry shall dispose the Bio-medical waste (including reusable / recyclable) to the Common Bio-medical Waste Treatment Facilities	Complied

	<p>(CBMWTF) on daily basis only after disinfection, mutilation & Shredding. Under any circumstances the waste shall not be disposed without disinfection, mutilation & Shredding.</p>	
<p>7.</p>	<p>The industry shall dispose the recyclable waste to the authorized recyclers in accordance with the CFO&HWA order of the Board.</p>	<p>--</p>
<p>8.</p>	<p>The industry shall comply with Responsibilities of the occupier for management of hazardous and other wastes specified under Rule no. 4 of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016:</p> <ol style="list-style-type: none"> i. The occupier shall follow the necessary management of Hazardous Waste and other wastes as specified. ii. The occupier shall be responsible for safe and environmentally sound management of hazardous and other wastes. iii. The hazardous and other wastes generated in the establishment of an occupier shall be sent / sold to an authorized actual user or shall be disposed of in an authorized disposal facility. iv. The hazardous and other wastes shall be transported from an occupier's establishment to an authorized actual user or to an authorized disposal facility in accordance with the provisions of these rules duly maintaining the Manifest copies. v. The occupier who intends to get its hazardous and other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information as may be needed for safe storage and disposal. vi. The occupier shall take all the steps while managing hazardous and other wastes to <ul style="list-style-type: none"> • contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and • Provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety. vii. Every occupier authorized under these rules, shall maintain a record of hazardous and other wastes managed by him in Form 3 and prepare and submit to the State Pollution Control Board, an annual return containing the details specified in Form 4 on or 	<p>--</p>

	<p>before the 30th day of June following the financial year to which that return relates.</p> <p>viii. Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.</p> <p>ix. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.</p>	
--	--	--

The CFO condition of Schedule - B dt: 29.04.2015 & its amendments are as follows:

S. No.	Directions	Compliance																																				
1.	The Consent Order No.210-MHB/PCB/ZOH/CFO/2013-483, dated 14.03.2013 valid upto 31.07.2015 & Consent order No.210-MHB/TSPCB/ZOH/CFO/2015-4328, dated 23.04.2015 valid upto 31.03.2016 stands cancelled. The industry shall return the original CFO Order dated 14.03.2013 & 23.04.2015 to TSPCB, Zonal Office, Hyderabad.	--																																				
2.	<p>The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">S. No.</th> <th style="width: 60%;">Purpose</th> <th style="width: 30%;">Total consumption after expansion</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings</td> <td>95.0 KLD</td> </tr> <tr> <td>2.</td> <td>Laboratories (QC & R&D)</td> <td>5.0 KLD</td> </tr> <tr> <td>3.</td> <td>Boilers Make - up.</td> <td>85.0 KLD</td> </tr> <tr> <td>4.</td> <td>Cooling tower make-up</td> <td>110.0 KLD</td> </tr> <tr> <td>5.</td> <td>DM/RO plant regeneration</td> <td>2.0 KLD</td> </tr> <tr> <td>6.</td> <td>Hot water generation</td> <td>--</td> </tr> <tr> <td>7.</td> <td>Detoxification facility</td> <td>2.0 KLD</td> </tr> <tr> <td>8.</td> <td>Scrubbers</td> <td>1.0 KLD</td> </tr> <tr> <td>9.</td> <td>Domestic</td> <td>30.0 KLD</td> </tr> <tr> <td>10.</td> <td>Gardening</td> <td>20.0 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>350.0 KLD</td> </tr> </tbody> </table> <p>The industry shall maintain water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total consumption after expansion	1.	Process & Washings	95.0 KLD	2.	Laboratories (QC & R&D)	5.0 KLD	3.	Boilers Make - up.	85.0 KLD	4.	Cooling tower make-up	110.0 KLD	5.	DM/RO plant regeneration	2.0 KLD	6.	Hot water generation	--	7.	Detoxification facility	2.0 KLD	8.	Scrubbers	1.0 KLD	9.	Domestic	30.0 KLD	10.	Gardening	20.0 KLD		Total	350.0 KLD	--
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3.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	--																																				
4.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	--																																				



5.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below</p> <table border="1" data-bbox="246 344 998 577"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM_{10})</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter ($\text{PM}_{2.5}$)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO_2</td> <td>80</td> </tr> <tr> <td>4</td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter(PM_{10})	100	2	Particulate Matter ($\text{PM}_{2.5}$)	60	3	SO_2	80	4	NO_x	80	--
S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter(PM_{10})	100															
2	Particulate Matter ($\text{PM}_{2.5}$)	60															
3	SO_2	80															
4	NO_x	80															
6.	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	Complied															
7.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--															
8.	The industry shall have minimum of 2 days storage capacity of effluents on above ground level, with-in premises.	Partially complied															
9.	The industry shall provide separate energy meter for the operation of the STP & APCE and shall submit the monthly reading to Regional Office, Hyderabad.	--															
10.	The industry shall collect Hazardous waste generated i.e. ETP Sludge, Spent mixed solvents, Discarded injection vials Spent discarded vials Discarded personal protective equipment Discarded thermocol HEPA filters / Oil filters Discarded UF/RO members etc. properly and shall regularly lift the Hazardous waste to TSDF, Dundigal for Scientific disposal.	The industry is disposing Hazardous waste to TSDF															
11.	The industry shall collect Hazardous waste generated i.e. Insulation Waste, Date expired / discarded off specification drugs (rejected tablets & capsules) etc. properly and shall regularly lift the Hazardous waste to TSDF, Dundigal / authorized cement industries for incineration.																
12.	The industry shall not discharge any waste water to outside the factory premises.	complied															
13.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	During inspection, no odour nuisance was there.															
14.	The industry shall not dispose the solid waste outside the factory premises.	Complying.															
15.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	The industry has to develop more greenbelt.															
16.	<p>The industry should maintain the following records and the same should be made available to the Board Officials during the inspection.</p> <ul style="list-style-type: none">) Daily production details, RG-I records and Central Excise Returns.) Quantity of effluents generated and disposed.) Log Books for pollution control systems.) Daily solid waste generated and disposed. 	--															
17.	The industry shall maintain good housekeeping & maintain proper records for hazardous stated in the authorization.	Good															

18.	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
19.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	--
20.	The industry shall take necessary measures to control fugitive emissions.	--
21.	The industry shall take all precautionary and safety measures during process operations.	--
22.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
23.	The industry shall comply with all the directions issued by the Board from time to time.	--
24.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
25.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
26.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

The industry has submitted production details from Dec, 2018 to May, 2019. The details are as follows:

Month	Manufacturing Quantity (in Millions/month)	Consented Permitted Quantity (Billions / annum)
Dec-18	10.78	4.0 Billions / annum Or 334 Millions/month
Jan-19	41.13	
Feb-19	22.83	
Mar-19	51.41	
April - 19	55.99	
May - 19	71.34	
Total	253.48	
*As per information submitted by the industry, the industry is manufacturing 6.2 % of the total production and are within the consented limits.		

The industry has submitted details of wastewater lifted to M/s PETL (CETP) from December, 2018 to May, 2019.

Month	No. of Tankers lifted to M/s. PETL	Consented Capacity
December, 2018	44 Tankers (20 KL each) 880 KL	120 KLD / 3600 KLM
January, 2019	51 Tankers (20 KL each) 1,020 KL	
February, 2019	49 Tankers (20 KL each) 980 KL	
March, 2019	51 Tankers (20 KL each) 1020 KL	
April, 2019	43 Tankers (20 KL each) 860 KL	
May, 2019	56 Tankers (20 KL each) 1120 KL	
* As per above information, the industry is lifting within the consented quantity of effluent to CETP, PETL .		

The industry has submitted details of Bio-medical waste lifted to CBMWTF, M/s. Svethansh & Company, Wanaparthy District from December, 2018 to May, 2019.

Month	Bio-Medical Waste lifted to M/s. Svethansh & Company	Consented Capacity
December, 2018	775 Kg/month	1500 Kgs/month
January, 2019	114.50 Kg/month	
February, 2019	151.10 Kg/month	
March, 2019	142.0 Kg/month	
April, 2019	105.0 Kg/month	
May, 2019	127.0 Kg/month	

The industry has submitted details of Hazardous waste lifted to M/s. TSDf, Dundigal from December, 2018 to May, 2019.

MYLAN LABORATORIES LIMITED, JADCHERLA					
QUANTITY OF HAZ. WASTE DISPOSAL FOR THE MONTH OF JANUARY-2018					
DATE	MANIFEST NUMBER	VEHICLE NUMBER	DESCRIPTION OF THE WASTE	QTY. OF WASTE (Kgs)	Remarks
19.01.2019	12534	AP28TA2931	Date expired/ discarded off specification drugs	1650.00	-
19.01.2019	12535	AP28TA2931	Discarded personal protective equipments and contaminated polybags	730.00	-
19.01.2019	12536	AP28TA2931	Discarded injection vials	240.00	-
31.01.2019	12981	AP28TA4647	Date expired/ discarded off specification drugs (Expired chemicals)	380.00	-
31.01.2019	12982	AP28TA4647	Spent mixed solvents	240.00	-
31.01.2019	12983	AP28TA4647	Spent discarded vials	120.00	-
Total				3360.00	Kg

MYLAN LABORATORIES LIMITED, JADCHERLA					
QUANTITY OF HAZ. WASTE DISPOSAL FOR THE MONTH OF FEBRUARY-2019					
DATE	MANIFEST NUMBER	VEHICLE NUMBER	DESCRIPTION OF THE WASTE	QTY. OF WASTE (Kgs)	Remarks
--	--	--	NIL	0.00	--
Total				0.00	--



MYLAN LABORATORIES LIMITED, JADCHERLA					
QUANTITY OF HAZARDOUS WASTE DISPOSAL FOR THE MONTH OF MARCH-2019					
DATE	MANIFEST NO.	VEHICLE NO.	DESCRIPTION OF WASTE OF THE WASTE	QUANTITY OF WASTE (KGS)	REMARKS.
--	--	--	-NIL-	0.00	--
TOTAL				0.00	-

MYLAN LABORATORIES LIMITED., FDF -4, JADCHERLA UNIT							
QUANTITY OF HAZARDOUS WASTE DISPOSAL FOR THE MONTH OF APRIL-2019							
Sl.No.	DATE	Vehicle No.	Manifest No.	Type of the waste	Disposal to	Qty.(Kgs)	Name of the Transporter
1	4/4/2019	AP28 TA 9120	16712	Off-specification Drugs.	RAMKY	3120	RAMKY
2	4/4/2019	AP28 TA 9120	16719	Discarded injection vials	RAMKY	180	RAMKY
3	4/4/2019	AP28 TA 9120	16720	Used PPE	RAMKY	1040	RAMKY
Total in kgs.						4340	

MYLAN LABORATORIES LIMITED, JADCHERLA					
QUANTITY OF HAZARDOUS WASTE DISPOSAL FOR THE MONTH OF MAY -2019					
DATE	MANIFEST NO.	VEHICLE NO.	DESCRIPTION OF WASTE OF THE WASTE	QUANTITY OF WASTE (KGS)	REMARKS.
29/05/2019	18682	AP9X 3814	OFF SPECIFICATION DRUGS	4260	--
29/05/2019	18684	AP9X 3814	DISCARDED INJECTION VIALS	90	
TOTAL				4350	-

The industry has submitted details of effluents lifted to M/s. PETL from December, 2018 to May, 2019.

Month	Monthly Permitted HTDS (KL)	Monthly Permitted LTDS(KL)	Monthly Permitted LandFill Waste (Tonnes)	Monthly Permitted Organic Waste (Tonnes)	Monthly Permitted Recycle Waste (Tonnes)	Actual LTDS Quantity(KL)
Dec-2018	0	4500	1.5	19.53	0.35	880
Jan-2019	0	4500	1.5	19.53	0.35	1020
Feb-2019	0	4500	1.5	19.53	0.35	980
Mar-2019	0	4500	1.5	19.53	0.35	1020
April-2019	0	4500	1.5	19.53	0.35	860
May-2019	0	4500	1.5	19.53	0.35	1120
TOTAL	0	27000	9	117.18	2.1	5880



The industry has submitted details of waste lifted to M/s. TSDF from December, 2018 to May, 2019.

Month	Monthly Permitted LTDS(KL)	Monthly Permitted LandFill Waste (Tonnes)	Monthly Permitted Organic Waste (Tonnes)	Monthly Permitted Recycle Waste (Tonnes)	Actual LTDS Quantity(KL)	Actual Organic Waste (Tonnes)
Dec-2018	4500	1.5	19.53	0.35	880	0
Jan-2019	4500	1.5	19.53	0.35	1020	2.62
Feb-2019	4500	1.5	19.53	0.35	980	0.74
Mar-2019	4500	1.5	19.53	0.35	1020	0
April-2019	4500	1.5	19.53	0.35	860	4.34
May-2019	4500	1.5	19.53	0.35	1120	0
Total	27000	9	117.18	2.1	5880	7.7

Observations & Findings:

- During the inspection, the industry has installed Hot water generators replacing boilers.
- During the visit, the team has collected the water samples at the following points and the analysis value is as follows:

Parameters	Unit	Pretreated effluents before sending to PETL	CETP Inlet Standards.
pH at 25°C	-	7.58	5.5-9.0
Total Dissolved Solids	mg/L	2762	5,000
Chemical Oxygen Demand	mg/L	447	15,000
Oil and Grease	mg/L	0.5	20

7. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is complying with the Board directions and assured that you will not discharge any waste water outside the premises.

The committee recommended to address a letter to the District Collector, Mahabubnagar to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- Ground water pollution in the surrounding villages
- Soil & Crop damages
- Compensation to the affected farmers / surrounding villagers.

After detailed discussions the committee recommended to issue certain directions to the unit.

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry
- The industry shall comply with all the CFO conditions issued by the Board
 - The industry shall not discharge any effluent / waste water within or outside their premises

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- iii. The industry shall send all the pre-treated effluents / waste water to CETP-PETL.
- iv. The industry shall have minimum of 2 days storage capacity of effluents on above ground level, within the premises.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

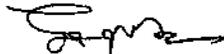
Sd/-
MEMBER SECRETARY

To
M/s. Mylan Laboratory,
(Formerly Glochem Industries Ltd.,)
Sy.No.408, 410 GIP, Plot No. S-16 & S-17/A,
SEZ Jadcherla, Polepally (V), Jadcherla (M),
Mahaboobnagar District

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//



Senior Environmental Engineer
(Unit -I)

de



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519



BY REGD. POST WITH ACK. DUE

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1063

Date: 27.07.2019

Sub : M/s. Aurobindo Pharma Ltd., Unit-XVI, Sy.No. 408 to 412, 418 to 435 etc., SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Directions - Issued - Reg.**

- Ref :
1. GEN-35/Polepally/TSPCB/U-I/TF/2018 Dated 08.08.2017.
 2. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
 3. Inspection of your industry by the Board officials on 03.06.2019.
 4. Hearing held on 22.07.2019 at Board office.

1. WHEREAS, you are operating the industry located at Sy.No. 408 to 412, 418 to 435 etc., SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar and engaged in Pharmaceutical formulations.
2. WHEREAS, the Board issued CFO to your industry on 12.04.2017 with a validity upto 08.08.2017.
3. WHEREAS, the Board issued certain directions to your industry vide order dated 08.08.2017.
4. WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :
"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"
5. WHEREAS, the Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
6. WHEREAS, the team inspected the industry on 03.06.2019 and observed the following :

1.	Name and Address of the Industry :	M/s. Aurobindo Pharma Ltd., Unit-XVI, Sy.No. 408 to 412, 418 to 435 etc., SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District
	E-mail	ashokkumar.podisetty@aurobindo.com
	Mobile	7730052052
	Telephone	--
2	Date of Inspection	03.06.2019
3	Name and Designation of the person contacted	Sri. Ashok, Dy. G.M.
4	Line of Activity & Category	Pharmaceutical Formulation & Orange Category
5	Status of operation (operational/ non-operational/ closed/ any other-if non-operational-reason and period of non-operation	Operational.
6	Date of Commissioning	2017
7	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The Board has issued CFO order dt. 12.04.2017 validity upto 31.03.2023
8	Name of the product(s) and by-products manufactured with quantity (per day or month or annum)	Dry & Liquid injectables - 30.0 million units/Annum
9	Water Consumption	Process & washings (Hand wash only) - 37.0 KLD Softener/DM/ROs regeneration - 15 KLD

		Cooling Tower makeup -45* KLD QC & R&D - 4 KLD Boiler - 30 KLD Domestic - 25.0 KLD Gardening - 5.0 KLD Total - 161 KLD
*About 20 KLD of water is proposed to supplement through recovery of water from manufacturing process and reuse in cooling tower, hence overall fresh water consumption for cooling tower makeup during operation stage will be 25 KLD.		
10	Waste Water generation	Process & Washings- 17.0 KLD Cooling Tower -5.0 KLD QC & R&D - 4 KLD Boiler Blow down - 5 KLD Domestic - 16.0 KLD Gardening - 25.0 KLD Total - 72 KLD
11.	Details of the Effluent Treatment systems and disposal	After pretreatment, the total effluents shall be lifted to CETP, M/s. PETL, Patancheru.
12.	Details of sources of Air pollution and Control equipment and systems.	The industry is having Oil fired boiler of capacity - 6.0 TPH

Details of solid and hazardous waste generation, storage and disposal.

S.No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Off-Specification products / expired formulations	28.3 of Sch-I	Shall be lifted to M/s HWM Project (TSDF), Dundigal (V), Rangareddy District / Cement industry for incineration.
2	Off-specification raw material (incipient)	28.3 of Sch-I	
3	Mixed solvents from QC & R&D Laboratory	28.5 of Sch-I	
4	ETP Sludge (Wastewater Storage)	35.3 of Sch-I	Shall be lifted to M/s HWM Project (TSDF), Dundigal (V), Rangareddy District
5	Microbiological Waste	---	Shall be sent to Common Bio Medical Waste Treatment Facility (CBMWTF) /M/s.HWMP (TSDF), Dundigal, Rangareddy District
6	Discarded/Used/Broken Glass vials/Glass Bottles (1800 Kg/m)	33.1 of Sch-I	After complete detoxification, shall be disposed to outside agencies / parties.
7	Empty HDPE Carboys (5000 Nos/m)	---	Shall be sold to authorized recyclers
8	Package materials/Liners (3200 Kg/m)	---	
9	Waste oil (200 LPM)	5.1 of Sch-I	Shall be sent to authorized Re-Processors / Re - Cyclers of waste oil.
10	Lead Acid Batteries (14 Nos/annum)	17 of Sch-IV	Shall be returned to the dealer / manufacturer on buy back basis (or) to authorized recyclers.

The condition wise compliance report of Schedule - B dt: 12.04.2017 are as follows:

S. No.	Condition Issued	Compliance															
1.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Sl. No.</th> <th>Purpose</th> <th>Total Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings (Hand wash only)</td> <td>37.0 KLD</td> </tr> <tr> <td>2.</td> <td>QC & R&D</td> <td>4.0 KLD</td> </tr> <tr> <td>3.</td> <td>Boiler</td> <td>30 KLD</td> </tr> <tr> <td>4.</td> <td>Softener / DM/ROs</td> <td>15 KLD</td> </tr> </tbody> </table>	Sl. No.	Purpose	Total Quantity	1.	Process & Washings (Hand wash only)	37.0 KLD	2.	QC & R&D	4.0 KLD	3.	Boiler	30 KLD	4.	Softener / DM/ROs	15 KLD	--
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3.	Boiler	30 KLD															
4.	Softener / DM/ROs	15 KLD															

		regeneration																		
	5.	Cooling tower make-up	45.0*																	
	6.	Gardening	5.0 KLD																	
	7.	Domestic	25.0 KLD																	
		TOTAL	161.0 KLD																	
<p>*About 20 KLD of water is proposed to supplement through recovery of water from manufacturing process and reuse in cooling tower makeup during operation stage will be 25 KLD.</p>																				
2.	<p>The industry shall file the Water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.</p>			--																
3.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Chimney No.</th> <th style="text-align: center;">Parameter</th> <th style="text-align: center;">Emission Standards (mg/Nm³)</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1 to 4</td> <td style="text-align: center;">SPM</td> <td style="text-align: center;">115</td> </tr> </tbody> </table>			Chimney No.	Parameter	Emission Standards (mg/Nm ³)	1 to 4	SPM	115	--										
Chimney No.	Parameter	Emission Standards (mg/Nm ³)																		
1 to 4	SPM	115																		
4.	<p>The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>			--																
5.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">S. No.</th> <th style="text-align: center;">Parameters</th> <th style="text-align: center;">Standards in µg/m³</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">Particulate Matter (PM₁₀)</td> <td style="text-align: center;">100</td> </tr> <tr> <td style="text-align: center;">2</td> <td style="text-align: center;">Particulate Matter (PM_{2.5})</td> <td style="text-align: center;">60</td> </tr> <tr> <td style="text-align: center;">3</td> <td style="text-align: center;">SO₂</td> <td style="text-align: center;">80</td> </tr> <tr> <td style="text-align: center;">4</td> <td style="text-align: center;">NOx</td> <td style="text-align: center;">80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>			S. No.	Parameters	Standards in µg/m ³	1	Particulate Matter (PM ₁₀)	100	2	Particulate Matter (PM _{2.5})	60	3	SO ₂	80	4	NOx	80	--	
S. No.	Parameters	Standards in µg/m ³																		
1	Particulate Matter (PM ₁₀)	100																		
2	Particulate Matter (PM _{2.5})	60																		
3	SO ₂	80																		
4	NOx	80																		
6	<p>The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.</p>			--																
7.	<p>The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.</p>			Complied																
8.	<p>As committed, the industry shall send all the to CETP i.e., PETL, patancheru, duly complying inlet standards of CETP prescribed by the Board</p>			--																
9.	<p>The industry shall have minimum 7 days storage capacity for effluents, which shall be constructed on the above ground level with-in the premises.</p>			--																
10.	<p>The industry shall treat the domestic waste water in Sewage Treatment Plant (STP) and after treatment the treated domestic waste water shall be utilize for</p>			--																

	onland for gardening within the premises by duly complying with irrigation standards stipulated by the Board.	
11.	The industry shall not dispose any solid waste outside the factory premises.	--
12.	The industry shall provide separate energy meter for the operation of the APCE and shall submit the monthly reading to Regional Office, Hyderabad.	--
13.	The industry shall collect Hazardous waste generated i.e., Off-Specification products / expired formulations, Off-specification raw material (incipient), Mixed solvents from QC & R&D Laboratory etc., properly and shall regularly lift the Hazardous waste to TSDF, Dundigal / Authorized cement industries for incineration.	--
14	The industry shall not discharge any waste water to outside the factory premises under any circumstances.	--
15.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	Good
16.	The industry shall not dispose the solid waste outside the factory premises.	--
17.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	--
18	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of trade effluents generated, treated and disposed to M/s.PETL. c) Quantity of domestic effluents generated, treated in STP and utilized for gardening. d) Log Books for pollution control systems. e) Daily solid waste generated and disposed.	--
19	The industry shall submit Environment statement Form V before 30th September every year as per Ru No.14 of E (P) Rules, 1986 & amendments thereof.	--
20	The industry shall take necessary measures to control fugitive emissions.	
21	The industry shall take all precautionary and safety measures during process operations.	--
22	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
23	The industry shall provide separate energy meter to the air pollution control system and shall maintain log register for the operation of the air pollution control equipment.	
24	The industry shall comply with all the directions issued by the Board from time to time.	
25.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution -- control Acts.	
26.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
27.	The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	--
28.	This Order is issued to the industry without prejudice the action taken by the Task Force of the Board.	--

The Board Office has issued directions to the industry vide order dated 08.08.2017. The Compliance on directions are as follows:

S. No.	Directions	Compliance
1.	The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs.	--
2.	The industry shall not discharge any treated waste water within / outside the premises.	Complied

The production details submitted by the industry from Dec, 2018 to May, 2019 are as follows:

Name of the Product	Consented Qty (Mn/Annum)	Production Data for the period Dec'18- May-'19						Total/annum
		Dec-18	Jan-19	Feb-19	Mar-19	Apr-19	May-19	
Dry Liquid Injectables	30.0 million/Annum	1.74	1.64	1.95	1.29	1.08	2.57	10.27

The details of wastewater lifted to M/s PETL (CETP) from December, 2018 to May, 2019.

S.No	Month	Consented Qty	Number of tankers send to PETL (KLM)
1	DECEMBER.18	71 KLD / 2130 KLM	2040
2	JANUARY.19		1820
3	FEBRUARY.19		1900
4	MARCH.19		1680
5	APRIL 19		1480
6	May19		1680

As per the details submitted, the industry has lifted Off specification products of 1.02 Tons during the month of February, 2019 to TSDF.

The details of Biomedical waste lifted to M/s. Svethansh & Company, Mahaboobnagar from December, 2018 to May, 2019 are as follows:

S.No.	Month	Yellow	Red	Blue	P.P. Count	Total
		Qty in Kgs.	Qty in Kgs.	Qty in Kgs.	Qty in Kgs.	
1.	Dec.18	486	410	315	189	1400
2.	Jan.19	571	522	158	108	1359
3.	Feb.19	1322	730	132	93	2277
4.	Mar.19	979	218	145	55	1397
5	Apr.19	1322	243	318	34	1917
6.	May.19	652	352	2681	145	3830

Observations & Findings:

- As per the CFO, the industry is permitted to operate 6 TPH oil fired boiler, whereas the industry has installed 2 x 5 TPH Furnace Oil fired boilers with common stack. During inspection, only one boiler was in operation.
- During inspection, the industry is storing the effluents in below ground level tanks before lifting to CETP, PETL.
- During the visit, the team has collected the water samples at the following points and the Analysis reports are as follows:

Parameters	Unit	Pretreated effluents before sending to PETL (CETP)	CETP Inlet Standards.
pH at 25°C	-	7.32	5.5-9.0

Total Dissolved Solids	mg/L	419	5,000
Chemical Oxygen Demand	mg/L	375	15,000
Oil and Grease	mg/L	0.3	20

Recommendations:

- The industry shall dismantle the 2 x 5 TPH Furnace Oil fired boilers, which are un-consented.
- The industry shall dismantle below ground level tanks and shall construct above level tanks.

7. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that they are complying with all the Board directions and assured that they will not discharge any waste water outside the premises. Also informed that they will apply for consent of the Board for one additional 5 TPH furnace oil fired boiler

The committee recommended to address a letter to the District Collector, Mahabubnagar to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- Ground water pollution in the surrounding villages
- Soil & Crop damages
- Compensation to the affected farmers / surrounding villagers.

After detailed discussions the committee recommended to issue certain directions to the unit.

- After careful consideration of material facts of the case, the Board hereby issues following directions to your industry
 - The industry shall comply with all the CFO conditions issued by the Board
 - The industry shall not discharge any effluent / waste water within or outside the premises
 - The industry shall dismantle all the below ground level effluent storage tanks.
 - The industry shall obtain an amendment for operation of additional 5 TPH oil fired boiler.
 - The industry shall send the pre-treated effluents to CETP (PETL) regularly
- These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
- The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

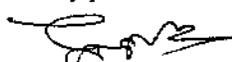
**Sd/-
MEMBER SECRETARY**

To
**M/s. Aurobindo Pharma Ltd., Unit-XVI,
 Sy.No. 408 to 412, 418 to 435 etc.,
 SEZ-IP, Polepally (V), Jadcherla (M),
 Mahaboobnagar District**

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//



**Senior Environmental Engineer
 (Unit -I)**

#



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

92

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1064

Date:27.07.2019

Sub : M/s. Aurobindo Pharna Ltd. Unit - VII, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Directions - Issued - Reg.**

Ref : 1. GEN-35/Polepally/TSPCB/U-I/TF/2018 Dated 08.08.2017.
2. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
3. Inspection of your industry by the Board officials on 03.06.2019.
4. Hearing held on 22.07.2019 at Board office.

WHEREAS, you are operating the industry located at Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District and engaged in Pharmaceutical formulations.

- WHEREAS, the Board issued CFO to your industry on 03.07.2018 with a validity upto 31.03.2023.
- WHEREAS, the Board issued certain directions to your industry vide order dated 08.08.2017.
- WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :
"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"
- WHEREAS, the Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
- WHEREAS, the team inspected the industry on 03.06.2019 and observed the following :

1.	Name and Address of the Industry :	M/s. Aurobindo Pharna Ltd. Unit - VII, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District.
	E-mail	ashokkumar.podisetty@aurobindo.com
	Mobile	7730052052
	Telephone	--
2	Date of Inspection	03.06.2019
3	Name and Designation of the person contacted	Sri. Ashok, Dy. G.M.
4	Line of Activity & Category	Pharmaceutical Formulation & Orange Category
5	Status of operation (operational/ non-operational/ closed/ any other-if non-operational-reason and period of non-operation	Operational.
6	Date of Commissioning	2009
7	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The Board has issued CFO of the Board vide order dt. 03.07.2018 validity upto 31.03.2023
8	Name of the product(s) and by-products manufactured with quantity (per day or month or annum)	1. Tablets - 15000.00 Millions / Annum 2. Capsules - 3000.00 Millions / Annum 3. Ointments - 25.00 Millions / Annum 4. Liquid Orals - 7.5 Millions / Annum 5. Dry powder for Oral Suspension Sachets - 25.00 Millions / Annum 6. Soft Gel Capsules - 100.00 Millions / Annum

9	Water Consumption	Process & Washings - 170 KLD, QC and R&D - 20 KLD, Garment Washing - 30 KLD, Boiler, Hot water generation and water purification - (Softener / DM / ROs regeneration) & cooling make-up - 225 KLD, Domestic & Gardening - 130 KLD, Decontamination of containers, liners, glass bottles etc., - 20 KLD
10	Water generation	Process & Washings, Garment Washings, Boiler, Hot water generation & water purification, CT Bleed Off, Decontamination of containers, liners, glass bottles etc, -313 KLD & Domestic - 85 KLD = 398 KLD
11.	Details of the Effluent Treatment systems and disposal	After pretreatment, the total effluents shall be lifted to CETP, M/s. PETL, Patancheru.
12.	Details of sources of Air pollution and Control equipment and systems.	The industry is having Thermic fluid heater for hot water generation of capacity - 40 KLD, Furnace oil fired Boiler of capacity - 10 TPH Oil fired Boiler of capacity - 4 TPH (Standby).

Details of solid and hazardous waste generation, storage and disposal.

S. No.	Name and quantity of the Hazardous waste (For Expansion)	Stream	Disposal option
1	Off-Specification products/expired formulations (17000 Kg/month)	28.4 of Sch-I	Shall be disposed to Cement Units for Co-processing / AFRF facilities of M/s. GEPIL infrastructure Pvt. Ltd. Rakamcherla, Pudur (M), Rangareddy District (or) M/s. TSDF, Dundigal for pre-processing, to be sent to Cement units for Co-processing / TSDF Dundigal for incineration.
2	Off-specification raw material (incipient) (2000 Kg/month)	28.4 of Sch-I	
3	MEE salts (3000 Kg/month)	36.1 of Sch-I	
4	Spent laboratory Solvents (7000 Liters /month)	28.6 of Sch-I	
5	Empty Capsules (10 Millions No's/Annum)	33.1 of Sch-I	
6	ETP Sludge (6600 Kgs/month)	35.3 of Sch-I	
7	Soft gel residue (1000 Kg/month)	28.1 of Sch-I	
8	Empty HDPE Carboys (6700 No's/month)	33.1 of Sch-I	After complete detoxification, shall be sent to authorized agencies
9	Package materials/Liners (4000 Kg/month)	----	
10	Microbiological Waste (750 Kgs/month)	----	Shall be sent to common bio-medical waste treatment facility (CBMWTF)
11	Used Oil (225 LPM)	5.1 of Sch-I	Sent to authorized Re-Processors / Re - Cyclers of waste oil.
12	Lead Acid Batteries (25 Nos./Annum)	17 of Sch-IV	Returned to the manufacturers/dealers on buy back basis.
13	Discarded /Used /Broken glass vials /glass bottles (2000 Kg/month)	----	After complete detoxification, shall be sent to authorized scrap vendors.
14	Rejected Synthetic bottles used for product packing (5000 Kg/month)	----	
15	Blister and Bilister package waste (3000 Kg/month)	----	

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S. No.	Condition Issued	Compliance																								
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below</p> <table border="1" data-bbox="251 215 925 806"> <thead> <tr> <th>Sl. No.</th> <th>Purpose</th> <th>Total Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings (Hand wash only)</td> <td>170.0 KLD</td> </tr> <tr> <td>2.</td> <td>QC & R&D</td> <td>20.0 KLD</td> </tr> <tr> <td>3.</td> <td>Garment washing</td> <td>30 KLD</td> </tr> <tr> <td>4.</td> <td>Boiler, Hot water generation and water purification - (Softener / DM / ROs regeneration) & cooling make-up</td> <td>225 KLD</td> </tr> <tr> <td>5.</td> <td>Domestic & Gardening</td> <td>130 KLD</td> </tr> <tr> <td>6..</td> <td>Decomposition of containers, liners glass bottles etc.,</td> <td>20 KLD</td> </tr> <tr> <td colspan="2">TOTAL</td> <td>595.0 KLD</td> </tr> </tbody> </table>	Sl. No.	Purpose	Total Quantity	1.	Process & Washings (Hand wash only)	170.0 KLD	2.	QC & R&D	20.0 KLD	3.	Garment washing	30 KLD	4.	Boiler, Hot water generation and water purification - (Softener / DM / ROs regeneration) & cooling make-up	225 KLD	5.	Domestic & Gardening	130 KLD	6..	Decomposition of containers, liners glass bottles etc.,	20 KLD	TOTAL		595.0 KLD	--
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2.	<p>The industry shall file the Water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.</p>	--																								
3.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" data-bbox="251 1142 828 1317"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards (mg/Nm³)</th> </tr> </thead> <tbody> <tr> <td>1 to 5</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards (mg/Nm ³)	1 to 5	SPM	115	--																		
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4.	<p>The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	--																								
	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below</p> <table border="1" data-bbox="243 2002 1023 2244"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in µg/m³</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM₁₀)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM_{2.5})</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO₂</td> <td>80</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in µg/m ³	1	Particulate Matter(PM ₁₀)	100	2	Particulate Matter (PM _{2.5})	60	3	SO ₂	80	4	NOx	80	--									
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6	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--
	The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.	Complied
	The industry shall send the Process, Washings, Garment Washings, Boiler, Hot water generation & water purification, CT Bleed Off, Decontamination of containers, liners, glass bottles, etc., and domestic effluents (generated from the expansion activity) to CETP, Patancheru for further treatment and disposal by duly complying with the inlet standards of CETP prescribed by the Board.	--
	The industry shall not use MEE and STP for treatment of process effluents and domestic effluents, but shall dispose them to M/s. PETL, Patancheru only after pretreatment.	During inspection, the industry is having MEE but not in operation. The industry is operating STP.
	The industry shall lift the effluents to the CETP i.e., M/s. PETL, Patancheru regularly. The industry shall not dispose any waste water within / outside the factory premises.	Complied
11.	The industry shall dismantle 6 TPH coal fired boiler immediately and report the compliance to Regional Office, Hyderabad.	During inspection, the industry has not dismantled 6 TPH coal/briquette fired boiler and was in operation.
12.	The industry shall have minimum 7 days storage capacity for effluents, which shall be constructed on the above ground level with-in the premises.	--
13.	The industry shall provide suitable Air Pollution Control Equipment (APCE) and shall meet the SPM limit of 115 mg/Nm ³ .	
14	The industry shall not use coal as fuel in the boilers.	Not complied
15	The industry shall utilize the existing oil fired boiler of capacity 4 TPH for standby operations only.	Complied
16	The industry shall collect the Hazardous waste i.e., ETP Sludge properly and shall lift the Hazardous waste to TSDF, Dundigal regularly.	Complied
17	The industry shall collect the Hazardous waste i.e., Off Specification products / expired formulations, Off-specification raw material (Incipient), MEE Salts, Spent Laboratory Solvents, Empty capsules properly and shall lift the Hazardous waste to TSDF, Dundigal / authorized cement industries for incineration regularly.	Complied
18	The industry shall provide water meters with totalizer for measuring the actual quantity of water consumption and wastewater generation.	--
19	The industry shall not discharge any waste water to outside the factory premises.	Complied

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20	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	--
21	The industry shall not dispose the solid waste outside the factory premises.	Complied
22	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	--
23	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. i. Daily production details, RG-I records and Central Excise Returns. ii. Quantity of effluents generated and disposed. iii. Log Books for pollution control systems. iv. Daily solid waste generated and disposed.	--
24	The industry shall maintain good housekeeping with-in the premises.	Good
25	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
26	The industry shall comply with Rules & Regulations as notified by the Ministry of Law and Justice, Govt. of India, regarding Public Liability Insurance Act, 1991.	--
27	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	--
28	The industry shall take necessary measures to control fugitive emissions.	--
29	The industry shall take all precautionary and safety measures during process operations.	--
30	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
31	The industry shall comply with all the directions issued by the Board from time to time.	--
32	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--

33	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
34	The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	--
35	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

The Board Office has issued directions to the industry vide order dated 08.08.2017. The Compliance on directions are as follows:

S. No.	Directions	Compliance
1.	The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs.	--
2.	The industry shall not discharge any treated waste water within / outside the premises.	Complied

The production details submitted by the industry from Dec, 2018 to May, 2019 are as follows:

Name of the Product	Consented capacity (Millions/annum)	Dec-18	Jan-19	Feb-19	Mar-19	Apr-19	May-19
Tablets	15000	617.22 2	673.76 5	704.6	655.2 3	654.5 2	1180
Capsules	3000	438.09 5	331.51 8	298.2	349.8 1	364.8 8	
Onitments	25	0	0	0	0	0	0
Liquid Orals	7.5	0	0	0	0	0	0
Dry Powder for Oral Suspension Sachets	25	0	0	0	0	0	0
Soft gel Capsules	100	0	0	0	0	0	0

***As per the above, the industry has manufactured within the consented quantities.**

The details of wastewater submitted by the industry lifted to M/s PETL (CETP) from December, 2018 to May, 2019 are as follows:

S.No	Month / Yr	Consented Monthly Permitted LTDS(KL)	Quantity of effluent lifted to PETL (KLM)
1	DECEMBER,18	398 KLD/11940 KLM	2640
2	JANUARY,19		2180
3	FEBRUARY,19		2060
4	MARCH,19		2460
5	APRIL,19		2140
6	May,19		2700

details of Hazardous waste lifted to M/s. TSDF & M/s. Svethansh & Company, Mahaboobnagar from November, 2018 to May, 2019 are as follows.

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Month Year	Biomedical waste Qty (tons)	TSDF Qty (tons)				Anjani Cement Qty (tons)						
		ETP sludge	Glass wool & Insulation	PU foam & Thermocol	Soft Gel residue	Spent ion exchange resin	Sludge	Empty Capsules	MEE Salt	Spent Solvent	Off Specification	Total Hazardous Waste
Nov-18	0.710	11.04	0	0	5.11	0	0	0	0	19.79	26.52	63.170
Dec-19	0.580	10.88	0	0	0	0	0	0	0	0	70.52	81.980
Jan-19	0.730	8.16	0	0	2.73	0	0	0	0	0	30.25	41.870
Feb-19	0.730	0	0	0	0	0	0	0	0	20.7	47.96	69.390
Mar-19	0.700	4.77	0	0	4.03	0	0	0	0	0	36.03	45.530
Apr-19	0.735	10.29	0	0	0	0	0	0	0	18.16	26.28	55.465
	4.48	45.14	0.00	0.00	11.87	0.00	0.00	0.00	0.00	58.65	237.56	357.41

S.No.	Month	Yellow Qty in Kgs.	Red Qty in Kgs.	Blue Qty in Kgs.	P.P. Count Qty in Kgs.	Total
1.	Dec.18	311	227	132	40	710
2.	Jan.19	312	168	82	18	580
3.	Feb.19	336	248	62	84	730
4.	Mar.19	435	116	115	64	730
5.	Apr.19	398	116	121	65	700
6.	May.19	551	74	87	23	735

Observations & Findings:

1. During inspection by the team, it was observed that the industry generates LTDS. Whereas the industry has provided MEE system, but not in operation. The industry is operating STP.
2. The industry shall immediately dismantle all the below ground level tanks.
3. As per the CFO order condition, the industry shall not use coal as fuel (permitted FO only) for the boiler, where as the industry is using coal as fuel.
4. During inspection, a new boiler of capacity - 5 TPH was observed, but not erected, without obtaining permission of the Board.
5. During inspection, as per CFO order condition, the industry has not dismantled 6 TPH briquette fired boiler and was in operation.

6. During the visit, the team has collected the water samples at the following points and The Analysis reports are as follows:

Parameters	Unit	Pretreated effluents before sending to PETL	CETP Inlet Standards.
pH at 25°C	-	5.63	5.5-9.0
Total Dissolved Solids	mg/L	4050	5,000
Chemical Oxygen Demand	mg/L	3255	15,000
Oil and Grease	mg/L	3.5	20

Parameters	Unit	STP outlet
pH at 25°C	-	7.16
Total Suspended Solid	mg/L	104
Total Dissolved Solids	mg/L	1329
Chemical Oxygen Demand	mg/L	423
Oil and Grease	mg/L	0.1

Recommendations:

- The industry shall dismantle the MEE system which is not in operation and also all the below ground level tanks.
- The industry shall not use coal as fuel (permitted FO only) for the boiler.
- The industry shall operate only consented boilers.
- As per CFO order, the industry shall dismantle 6 TPH coal fired boiler immediately.
- The industry shall remove new boiler of capacity – 5 TPH which they have installed without obtaining permission of the Board.

7. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is complying with the Board directions and assured that they will not discharge any waste water outside the premises. Also informed that you will apply for consent of the Board for one new 5 TPH boiler.

The committee recommended to address a letter to the District Collector, Mahabubnagar to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- a. Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- b. Ground water pollution in the surrounding villages
- c. Soil & Crop damages
- d. Compensation to the affected farmers / surrounding villagers.

After detailed discussions the committee recommended to issue certain directions to the unit.

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry

- i. The industry shall comply with all the CFO conditions issued by the Board
 - ii. The industry shall not discharge any effluent / waste water within or outside the premises
 - iii. The industry shall dismantle all the below ground level effluent storage tanks.
 - iv. The industry shall obtain an amendment for operation of additional 5 TPH oil fired boiler.
 - v. The industry shall send the pre-treated effluents to CETP (PETL) regularly
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

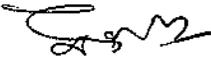
Sd/-
MEMBER SECRETARY

To
M/s. Aurobindo Pharna Ltd. Unit - VII,
Sy.No.408 to 412, 418 to 435 etc. SEZ-IP,
Polepally (V), Jadcherla (M), Mahaboobnagar District

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(Unit -I)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

101

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1065

Date:27.07.2019

Sub : M/s. APL Health Care Ltd., Unit -I, Sy.No.410/P, 411/P & 458/P, Plot No.S-1/B, APIIC, SEZ, Polepally (V), Jedcherla (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Directions - Issued - Reg.**

- Ref :
1. GEN-35/Polepally/TSPCB/U-I/TF/2018 Dated 08.08.2017.
 2. Hon'ble NGT, New Delhi orders in OA No. 189 of 2019.
 3. Inspection of your industry by the Board officials on 03.06.2019.
 4. Hearing held on 22.07.2019 at Board office.

1. WHEREAS, you are operating the industry located at Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, APIIC, SEZ, Polepally (V), Jedcherla (M), Mahaboobnagar District and engaged in Pharmaceutical formulations.
2. WHEREAS, the Board issued CFO to your industry on 26.04.2016 with a validity upto 28.02.2021.
3. WHEREAS, the Board issued certain directions to your industry vide order dated 08.08.2017.
4. WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :
"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"
5. WHEREAS, the Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.

6. WHEREAS, the team inspected the industry on 03.06.2019 and observed the following :

1.	Name and Address of the Industry :	M/s. APL Health Care Ltd., Unit -I, Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, APIIC, SEZ, Polepally (V), Jedcherla (M), Mahaboobnagar District - 509 302
	E-mail	ashokkumar.podisetty@aurobindo.com
	Mobile	7730052052
	Telephone	--
2	Date of Inspection	03.06.2019
3	Name and Designation of the person contacted	Sri. Ashok, Dy. G.M.
4	Line of Activity & Category	Pharmaceutical Formulation & Orange Category
5	Status of operation (operational/ non-operational/ closed/ any other-if non-operational-reason and period of non-operation	Operational.
6	Date of Commissioning	2017
6	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The industry's obtained the CFO of the Board vide order dt. 26.04.2016 with a validity upto 28.02.2021.
7	Name of the product(s) and by-products manufactured with quantity (per day or month or annum)	Tablets - 383.33 MTPM Capsules - 33.33 MTPM Ointments - 1.1 MTPM
8.	Water Consumption	
S. No.	Purpose	Total Consumption
	Process	2.0
	Washings	20.0

Drinking water	10.0
Boiler Make-up	50.0
Softener/DM/ROs Regeneration	15.0
Cooling Tower Make up	85.0
Garment Washings	10.0
Quality Control and R&D	5.0
Waste management (Decontamination of drums, containers/ container liners, etc)	10.0
Domestic	20.0
Gardening	25.0
TOTAL	252.0 KLD

9. Waste Water generation

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal	Limiting Standards
	Process washings & Quality Control & R&D	20.0	After pretreatment, effluents shall be lifted to CETP i.e., M/s. PETL, Patancheru for further treatment and disposal.	Inlet parameters of CETP prescribed by the Board
	Boiler Bleed	5.0		
	Softener/DM/ROs Regeneration	15.0		
	Cooling Tower(s) Bleed/Blow-down	7.5		
	Garment Washing	10.0		
	Decontamination of drums, containers/ container liners, etc	10.0		
	Domestic	20.0		

- 10. Details of the Effluent Treatment systems and disposal
After pretreatment, the total effluents shall be lifted to CETP, M/s. PETL, Patancheru.
- 11. Details of sources of Air pollution and Control equipment and systems.
As per the CFO, the industry is permitted to operate Oil fired boiler of capacity - 2.0 TPH
- 12. Details of solid and hazardous waste generation, storage and disposal.

S.No	Solid Waste generation	Hazardous / as defined under HWM Rules, 2008	Method of Disposal
	Empty HDPE Carboys (875 Nos./month)	---	After complete detoxification, shall be disposed to authorized parties / agencies.
	Package materials / Liners (1250 kgs/month)	---	Shall be sold to authorized agencies / dealers.
	Off - Specification products/expired formulations (4000 Kg/month)	28.4 of Sch - I	Shall be lifted to M/s. HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries for incineration
	Off-specification raw material (incipient) (3500 Kg/month)	28.4 of Sch - I	
	Waste Oils & Oil Emulsions (10 Kgs/month)	5.1 of Sch - I	Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil units.
	ETP Sludge (500 Kgs/Month)	28.4 of Sch-I	Shall be lifted to M/s.HWMP (TSDF), Dundigal, Rangareddy District
	Spent laboratory Solvents (2000 Liters /month)	28.5 of Sch-I	Shall be lifted to M/s.HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries for incineration
	Microbiological Waste (500 Kg/month)	--	Shall be lifted to Common Bio-Medical Waste Treatment Facility

Used Oil (500LPM)	5.1 of Sch - I	Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil units.
Lead Acid Batteries (10-15 Nos/Anum)	17 of Sch- IV	Shall be sent to dealers / suppliers on buy back basis

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The condition wise compliance report of Schedule - B dt: 26.04.2016 are as follows:

S. No.	Conditions Issued	Compliance																																							
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process</td> <td>2.0</td> </tr> <tr> <td>2.</td> <td>Washings</td> <td>20.0</td> </tr> <tr> <td>3.</td> <td>Drinking water</td> <td>10.0</td> </tr> <tr> <td>4.</td> <td>Boiler Make-up</td> <td>50.0</td> </tr> <tr> <td>5.</td> <td>Softener/DM/ROs Regeneration</td> <td>15.0</td> </tr> <tr> <td>6.</td> <td>Cooling Tower Make up</td> <td>85.0</td> </tr> <tr> <td>7.</td> <td>Garment Washings</td> <td>10.0</td> </tr> <tr> <td>8.</td> <td>Quality Control and R&D</td> <td>5.0</td> </tr> <tr> <td>9.</td> <td>Waste management (Decontamination of drums, containers/ container liners, etc)</td> <td>10.0</td> </tr> <tr> <td>10.</td> <td>Domestic</td> <td>20.0</td> </tr> <tr> <td>11.</td> <td>Gardening</td> <td>25.0</td> </tr> <tr> <td colspan="2">Total</td> <td>252.0 KLD</td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption	1.	Process	2.0	2.	Washings	20.0	3.	Drinking water	10.0	4.	Boiler Make-up	50.0	5.	Softener/DM/ROs Regeneration	15.0	6.	Cooling Tower Make up	85.0	7.	Garment Washings	10.0	8.	Quality Control and R&D	5.0	9.	Waste management (Decontamination of drums, containers/ container liners, etc)	10.0	10.	Domestic	20.0	11.	Gardening	25.0	Total		252.0 KLD	--
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2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	--																																							
3.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	--																																							
4.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along with the premises of the factory as prescribed below.</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM_{10})</td> <td>100</td> </tr> </tbody> </table>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter(PM_{10})	100	--																																	
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2	Particulate Matter (PM _{2.5})	60									
3	SO ₂	80									
4	NOx	80									
5.	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	Complied									
6.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--									
7.	The industry shall collect process & wash effluents and domestic effluents properly and shall send all the effluents to M/s. PETL, Patancheru by duly complying with inlet standards of CETP stipulated by the Board.	Complied									
8.	The industry shall provide minimum 7 days storage capacity for effluents, which shall be constructed on the above ground level with-in the premises.	--									
9.	The industry shall collect the Hazardous waste i.e., off specification products / expired formulations, off-specification raw materials (Incipient), ETP Sludge, Spent Laboratory solvents properly and shall lift the Hazardous waste to TSDF, Dundigal / cement industries regularly.	--									
10.	The industry shall collect the Bio Medical Waste i.e., Microbiological Waste properly and shall lift the Biomedical waste to Common Bio-Medical Waste Treatment Facility i.e., M/s. Sventash @& Co., regularly.										
11.	The industry shall not discharge any wastewater outside the premises under any circumstances.	--									
12.	The industry shall not dispose any solid waste outside the factory premises.	--									
13.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	--									
14.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	--									
15.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of effluents generated and disposed to M/s. PETL, Patancheru. c) Log Books for pollution control systems. d) Daily solid waste generated and disposed.	--									
16.	The industry shall maintain good housekeeping & maintain proper records for hazardous waste stated in the authorization.	--									
17.	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--									

18.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	--
19.	The industry shall take necessary measures to control fugitive emissions.	--
20.	The industry shall take all precautionary and safety measures during process operations.	--
21.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
22.	The industry shall comply with all the directions issued by the Board from time to time.	--
23.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
24.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
25.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

The Board Office has issued directions to the industry vide order dated 08.08.2017. The Compliance on directions are as follows:

S. No.	Directions	Compliance
1.	The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs.	--
2.	The industry shall not discharge any treated waste water within / outside the premises.	Complied

The production details submitted by the industry from Dec, 2018 to May, 2019. The details are as follows:

Production Details from Dec-2018 -May-2019								
S.No	Name of the Product	Consented Qty (in MTPM)						
			Dec-18	Jan-19	Feb-19	Mar-19	Apr-19	May-19
1	Tablets	383.33	1.26	--	--	3.9	16.65	19.95
2	Capsules	33.33	--	14.55	1.02	0.62	--	--
3	Ointments	1.1	--	--	--	--	--	--

***As per the above, the industry has manufactured within the consented quantities.**

The details of wastewater lifted to M/s PETL (CETP) from December, 2018 to May, 2019.

S.No	Month	Consented Qty	Effluent disposed to PETL (KLM)
1	DECEMBER.18	92.5 KLD / 2775 KLM	100
2	JANUARY.19		160
3	FEBRUARY.19		240

4	MARCH.19		460
5	APRIL 19		400
6	May19		640 KLM

The details of waste lifted to M/s. TSDf from December, 2018 to May, 2019.

As per the details submitted, the industry has disposed Off Specification – 14.4 Tons/month as against the permitted capacity - 4 TPM to M/s. Anjani Cement.

The details of Biomedical waste lifted to M/s. Svethansh & Company, Mahaboobnagar from December, 2018 to May, 2019.

S.No.	Month	Consented capacity	Total (Kg/month)
1.	Dec.18	500 Kg/month	297
2.	Jan.19		253
3.	Feb.19		296
4.	Mar.19		284
5	Apr.19		157
6.	May.19		157

Observations & Findings:

- As per the CFO, the industry is permitted to operate Oil fired boiler of capacity - 2.0 TPH, which is not in operation. Whereas, the industry has installed another briquette fired boiler of capacity - 5 TPH, which is un-consented and was in operation. The industry has erected common stack for both the boilers.
- During the inspection, it was observed that, the industry has below ground level effluent collection tanks.
- The Board officials has carried out stack monitoring & the SPM value is found to be 110 mg/Nm³ as against standard value - 115 mg/Nm³.
- During the visit, the team has collected the water samples at the following points and the Analysis reports are as follows:

Parameters	Unit	Pretreated effluents before sending to PETL	CETP Inlet Standards.
pH at 25°C	-	6.71	5.5-9.0
Total Dissolved Solids	mg/L	1278	5,000
Chemical Oxygen Demand	mg/L	384	15,000
Oil and Grease	mg/L	0.3	20

Recommendations:

- The industry shall immediately dismantle 5 TPH Briquette fired boiler.
- The industry shall immediately dismantle all the below ground level effluent collection tanks.

7. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is complying with the Board directions and assured that you will not discharge any waste water outside the premises.

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The committee recommended to address a letter to the District Collector, Mahabubnagar to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- Ground water pollution in the surrounding villages
- Soil & Crop damages
- Compensation to the affected farmers / surrounding villagers.

After detailed discussions the committee recommended to issue certain directions to the unit.

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry
- The industry shall comply with all the CFO conditions issued by the Board
 - The industry shall not discharge any effluent / waste water within or outside the premises
 - The industry shall dismantle all the below ground level effluent storage tanks.
 - The industry shall obtain an amendment for operation of additional 5 TPH briquette fired boiler.
 - The industry shall send the pre-treated effluents to CETP (PETL) regularly
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

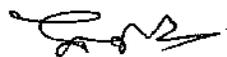
Sd/-
MEMBER SECRETARY

To
M/s. APL Health Care Ltd., Unit -I,
Sy.No.410/P, 411/P & 458/P,
Plot No.S-1/B, APIIC, SEZ, Polepally (V),
Jedcherla (M), Mahaboobnagar District

Copy to :

- The JCEE, ZO-Hyderabad for information and necessary action.
- The EE, RO-Hyderabad for information and necessary action.
- Concerned file.

//T.C.F.B.O//



Senior Environmental Engineer
(Unit -I)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 189/2019

Sarvan Kumar, Advocate

Applicant(s)

Versus

State of Telangana

Respondent(s)

Date of hearing: 15.04.2019

**CORAM:
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

Application is registered based on a compliant received by post

ORDER

Allegation in this letter, which has been treated as an application, is that pollution is being caused by Pharma companies at TSIIC SEZ in Jadcharla of Mahaboob Nagar in Telangana.

The applicant has relied upon order dated 16.07.2018 passed by this Tribunal in O.A. No. 165/2018, *Kosgi Venkataiah Vs. UOI & Ors.* directing the Telangana Pollution Control Board (TPCB) to conclude the proceedings pending before it.

Let TPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the TPCB by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

List for further consideration on 01.08.2019.

Adarsh Kumar Goel, CP

Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

April 15, 2019
Original Application No. 189/2019
DV

